Letter no- 34/NGT·OA NO. 497/2022/Sunny Y./24 Date- April 12, 2024

From,
Rajendra Prasad,
Regional Officer,
U.P. Pollution Control Board,
Firozabad.

To,
The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.: Joint Committee Inspection Report in compliance of the order dated 12.02.2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 497/2022 In Re: Sunny Yadav Versus State of Uttar Pradesh & Ors.

Sir,

Most respectfully it is submitted that in compliance of the orders passed by this Hon'ble Tribunal in the matter of O.A. No.497/2022, Sunny Yadav Versus State of Uttar Pradesh & Ors., the members have been nominated in the joint committee by the concern authorities and the committee has carried out field visits on 19.03.2024.

Therefore, the Joint committee inspection report is attached herewith and forwarded to you with the request that the same may place before the Hon'ble Tribunal for kind perusal and consideration please.

Encls: As above

Yours Sincerely,

(**Rajendra Prasad**)
Regional Officer,

Firozabad.
Dated: 12.04.2024

REPORT

PLACED BEFORE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), NEW DELHI

O.A. No. 497 of 2022

IN THE MATTER OF

SUNNY YADAV **APPLICANT**

VERSUS

STATE OF UTTAR PRADESH **RESPONDENT**

INDEX

S.N.	PARTICULARS	PAGE NO.
1.	**REPORT** OF JOINT COMMITTEE CONSTITUTED IN THE MATTER OF O.A. NO. 497/2022 SUNNY YADAV VERSUS STATE OF UTTAR PRADESH IN COMPLIANCE OF HON'BLE NGT, ORDRT DATED: 12.02.2024.	
2.	**ANNEXURE-A**: HON'BLE NGT ORDER DATED: 12.02.2024	

D/C

Report

In compliance of

Hon'ble NGT, Principal Bench, New Delhi's order dated 12.02.2024

In the matter of Original Application No.497/2022

(Sunny Yadav Versus State of Uttar Pradesh)

Joint Committee

(CPCB, UPPCB & District Magistrate, Mainpuri, UP)

Contents

S.N.	Description	Page No.
1.0.	Background	4
2.0.	Inspection and Monitoring of Joint Committee	4
2.1.	Inspection of M/s Dayal Brick Kiln	5-8
2.2.	Inspection of M/s Govind Brick Works	8-11
2.3.	Inspection of M/s Shiv Ent Bhatta	11-14
3.0.	Concluding remarks	14
	ANNEXUR-B -: Photo Gallery	

1.0. Background

Hon'ble NGT vide its order dated 12.02.2024 in the matter of O.A. No. 497 of 2022 Sunny Yadav Versus State of Uttar Pradesh directed for verification of compliance status of three brick kilns, namely, (i) M/s Dayal Brick and Tiles, Nagariya, District Mainpuri, (ii) M/s Shiv Ent Bhatta, Ghitoli, District Mainpuri and (iii) M/s Govind Brick Works, Devamai, District Mainpuri in violation of environmental norms. Relavant part of the Hon'ble NGT order is as below:

".... Having regard to the above submissions, we direct the Joint Committee to carry out fresh inspection of the above three brick kilns and submit fresh report in respect of compliance status by these three brick kilns. Let the report be filed within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF...."

Copy of the reference NGT order is annexed as **Annexure-A**.

In compliance to said order, following committee was constituted.

Nominated Members

1. Sh. Abhishek Kumar, SDM, Mainpuri
2. Sh. Arvind Kumar, Scientist 'C', CPCB, RD Lucknow
3. Sh. Rajendra Prasad, RO, Regional Office, UPPCB, Firozabad

2.0. Inspection and Monitoring of Joint Committee:

Committee carried out the inspection of these three brick kilns namely, (i) M/s Dayal Brick and Tiles, Nagariya, District Mainpuri, (ii) M/s Shiv Ent Bhatta, Ghitoli, District Mainpuri and (iii) M/s Govind Brick Works, Devamai, District Mainpuri on 18.03.2024. Brick kilns wise observations of joint committee are as below:

2.1. Inspection of M/s Dayal Brick and Tiles:

2.1.1. General Observation:

1. M/s /s Dayal Brick and Tiles is located at Village Nagariya, Post Dharau, District Mainpuri and owned by Sh. Lalit Verma.
2. The brick kiln is based on zig-zag technology.
3. The brick kiln is granted first consent to operate on 08.01.2002 by UPPCB. Copy of the consent in enclosed as **Annexure-1**.
4. The brick kiln has granted consent to operate with installed capacity 20,000 bricks/day under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by UPPCB which is valid up-to 31.07.2025. Copy of consent is enclosed as **Annexure-2**.
5. As per receipt of mining fee submitted to Directorate of Geology and Mining, Uttar Pradesh, 0.7946 hectare land is allotted to brick kilns for mining in Financial Year 2023-24. Copy of receipt is enclosed as **Annexure-3**.
6. During visit the brick kiln was found operational and it is informed that firing has been started from March 2024.
7. As per Lekhpal report, distance of habitation, Orchid, Schools, Petrol Pump, other nearest brick kiln, and National/ State Highway from brick kiln is as bellow:

S.N.	Parameter	Distance		Siting criteria as per Jila panchayat guideline
1.	Nearest habitation as village	North	Village-Lahra Mahuan 1500 m	200 meters
		South	Village Mahmood Nagar, 600 m	200 meters
		East	Village-Nagariya 300 m	200 meters
		West	Village-Dharau,600 m	200 meters
2.	Nearest Orchid	No orchid		1.5 Km in East and West Direction

			300 meters in North and South Direction
3.	Nearst Brick kilns	Shiv Parbha Eant Udhyog 3 km	-
4.	Nearest School	Suditi Global Academy 300 m **Pt. Lakhpati Rai Jr. High School 120 m**	200 meters
5.	Nearest Petrol Pump	Shanti filling station 2 K.m.	200 meters
6.	Nearest State Highway	600-meter Devi Dharak bypass	25 eters

8. Since, the unit is operational before the notification of Uttar Pradesh brick kilns (siting criteria for establishment) rules,2012. Hence, present distance criteria is considered based on Jila Panchayat guideline. The UPPCB was granted its first consent to operate to the unit based on Jila Panchayat guideline.

2.1.2. Compliance Status on the recommendation made by the committee vide inspection dated 29.11.2022, submitted to Hon'ble NGT on 07.01.2023:

S.N.	Committee recommendation	Compliance Status
1.	The unit should comply with the applicable Siting criteria of the state.	As per Lekhpal report, Unit is presently non-complying w.r.t. Jila Panchayat Siting guideline. Copy of Lekpal report is annexed as **Annexure-4**.
2.	Providing adequate stack emission monitoring facility.	**Complied**, Stack monitoring facility with Platform, ladder and portholes has been installed. Kindly refer **Photograph No-1.**

3.	Obtaining NOC from State Ground water Department for bore well.	**Complied**, copy of registration of State Ground water Department is enclosed as **Annexure-5.**
4.	All the three brick kilns should have pucca road within the premise for vehicle movement to prevent fugitive dust emission.	**Non-compliance**, kindly refer **Photograph No-2.**
5.	All three brick kilns should develop proper green belt as per consent to minimize dust emission.	**Partially complied**, Unit has done plantation but Plantation area is in not as per consent (i.e. minimum 33% of total area). Kindly refer **Photograph No-3.** Needs to be increase the plantation around the brick kiln.
6.	Water sprinklers are required to be deployed for prevention of fugitive emission.	**Complied,** Water sprinkling facilities has been done through tanker for water sprinkling around the brick kiln. Kindly refer **Photograph No-4.**
7.	Fuel should be stored under proper shed to prevent fugitive emission.	**Partially complied**, Fuel has been covered with tarpaulin. Kindly refer **Photograph No-5.**
8.	Flow meter should be installed at borewell for better water Management.	**Complied,** Flow meter at borewell has been installed. Kindly refer **Photograph No-6.**
9.	Environmental monitoring report which includes ambient air quality, stack emission monitoring required to submitted by Project Proponent on bi-monthly basis while in operation.	**Partially complied**, Stack Monitoring has been carried out by unit through M/s Fare Labs Private Limited, Gurugram on 12.03.2024 and the monitoring report is provided by representative of brick kiln. Copy of the stack monitoring report is

		annexed as **Annexure-6.** Ambient air quality monitoring was not done by unit.

2.2. Inspection of M/s Govind Brick Works:

2.2.1. Observation:

1. M/s Govind Brick Works is located at Village Devamai, District Mainpuri and owned by Sh. Sunil Kumar Verma.
2. The brick kiln is based on zig-zag technology.
3. The brick kiln is granted first consent to operate on 16.03.2005 by UPPCB. Copy of the consent in enclosed as **Annexure-7**.
4. The brick kiln has granted consent to operate with installed capacity 22,000 bricks/day under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by UPPCB which is valid up-to 31.07.2024. Copy of valid consent is enclosed as **Annexure-8**.
5. As per receipt of mining fee submitted to Directorate of Geology and Mining, Uttar Pradesh, 0.6743 hectare land is allotted to brick kilns for mining in Financial Year 2023-24. Copy of receipt is enclosed as **Annexure-9**.
6. During visit the brick kiln was found operational and it is informed that firing has been started from March 2024.
7. As per Lekhpal report, distance of habitation, Orchid, Schools, Petrol Pump, other nearest brick kiln, and National/ State Highway from brick kiln is as bellow:

S.N.	Parameter	Distance		Siting criteria as per Jila panchayat guideline
1.	Nearest habitation as village	North	Village-Kodar 400 m	200 meters
		South	Village- Paij, 270 m	200 meters
		East	Village-Devamai 600 m	200 meters
		West	Village-Kapurpur,1300 m	200 meters

2.	Nearest Orchid	No orchid	1.5 Km in East and West Direction 300 meters in North and South Direction
3.	Nearst Brick kilns	JSB Brick Field 2.2 km	-
4.	Nearest School	Primary School Devamai 700 m Maan Singh primary school 800 m	200 meters
5.	Nearest Petrol Pump	Sohan filling station 3.6 K.m.	200 meters
6.	Nearest State Highway	2.9 Km Mainpuri Shikohabad Marg	25 eters

8. Since, the unit is operational before the notification of Uttar Pradesh brick kilns (siting criteria for establishment) rules,2012. Hence, present distance criteria is considered based on Jila Panchayat guideline. The UPPCB was granted its first consent to operate to the unit based on Jila Panchayat guideline.

2.2.2. Compliance Status on the recommendation made by the committee vide inspection dated 29.11.2022, submitted to Hon'ble NGT on 07.01.2023:

S.N.	Committee recommendation	Compliance Status
1.	The unit should comply with the applicable Siting criteria of the state.	As per Lekhpal report Unit is complying w.r.t. Jila Panchayat Siting guideline. Copy of Lekpal report is annexed as **Annexure-10**.
2.	Providing adequate stack emission monitoring facility.	**Complied**, Stack monitoring facility with Platform, ladder and portholes has been installed. Kindly refer **Photograph No-7.**

3.	Obtaining NOC from State Ground water Department for bore well.	**Complied**, copy of registration of State Ground water Department is enclosed as **Annexure-11.**
4.	All the three brick kilns should have pucca road within the premise for vehicle movement to prevent fugitive dust emission.	**Non-compliance**, kindly refer **Photograph No-11.**
5.	All three brick kilns should develop proper green belt as per consent to minimize dust emission.	**Partially complied**, Unit has done plantation but Plantation area is in not as per consent (i.e. minimum 33% of total area). Kindly refer **Photograph No-12.** Needs to be increase the plantation around the brick kiln.
6.	Water sprinklers are required to be deployed for prevention of fugitive emission.	**Complied,** Water sprinkling facilities has been done through tanker around the brick Kiln. Kindly refer **Photograph No-13.**
7.	Fuel should be stored under proper shed to prevent fugitive emission.	**Partially complied**, Fuel has been covered with tarpaulin. Kindly refer **Photograph No-14.**
8.	Flow meter should be installed at borewell for better water Management.	**Complied,** Flowmeter at borewell has been installed. Kindly refer **Photograph No-15.**
9.	Environmental monitoring report which includes ambient air quality, stack emission monitoring required to submitted by Project Proponent on bi-monthly basis while in operation.	**Partially complied**, Stack Monitoring has been carried out by unit through M/s Fare Labs Private Limited, Gurugram on 12.03.2024 and the monitoring report is provided by representative of brick kiln. Copy of the stack monitoring report is annexed as **Annexure-12.**

		Ambient air quality monitoring was not done by unit.

2.3. Inspection of M/s Shiv Ent Bhatta:

2.3.1. Observation:

1. M/s Shiv Ent Bhatta is located at Village Ghitauli, District Mainpuri and owned by Sh. Mamta Verma.
2. The brick kiln is based on zig-zag technology with installed ID fan.
3. The brick kiln is granted first consent to operate on 08.01.2002 by UPPCB. Copy of the consent in enclosed as **Annexure-13**.
4. The brick kiln has granted consent to operate with installed capacity 22,000 bricks/day under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by UPPCB which is valid up-to 31.07.2024. Copy of valid consent is enclosed as **Annexure-14**.
5. As per receipt of mining fee submitted to Directorate of Geology and Mining, Uttar Pradesh, 0.9055 hectare land is allotted to brick kilns for mining in Financial Year 2022-23. Copy of receipt is enclosed as **Annexure-15**.
6. During visit the brick kiln was found operational and it is informed that firing has been started from March 2024.
7. As per Lekhpal report, distance of habitation, Orchid, Schools, Petrol Pump, other nearest brick kiln, and National/ State Highway from brick kiln is as bellow:

S.N.	Parameter	Distance		Siting criteria as per Jila panchayat guideline
1.	Nearest habitation as village	North	Village-Sindhpur 1500 m	200 meters
		South	Village Ghitauli, 875 m	200 meters
		East	Village-Kaderahar 1600 m	200 meters
		West	Village Jaswantpur Nagar, 1200 m	200 meters

2.	Nearest Orchid	No orchid	1.5 Km in East and West Direction 300 meters in North and South Direction
3.	Nearst Brick kilns	M/s Yadav Brick Field 400 meters	-
4.	Nearest School	Purv Madhyamik Vidyalaya Jaswantpur 570 m Primary School Madhupuri 640 meters Samrath Prithviraj Chauhan Mahavidyalaya Ghitauli - 590 meters	200 meters
5.	Nearest Petrol Pump	Jasvantpur filling station 1 K.m.	200 meters
6.	Nearest State Highway	315 meter	25 eters

8. Since, the unit is operational before the notification of Uttar Pradesh brick kilns (siting criteria for establishment) rules, 2012. Hence, present distance criteria is considered based on Jila Panchayat guideline. The UPPCB was granted its first consent to operate to the unit based on Jila Panchayat guideline.

2.3.2. Compliance Status on the recommendation made by the committee vide inspection dated 29.11.2022, submitted to Hon'ble NGT on 07.01.2023:

S.N.	Committee recommendation	Compliance Status
1.	The unit should comply with the applicable Siting criteria of the state.	As per Lekhpal report Unit is complying w.r.t. Jila Panchayat Siting guideline. Copy of Lekpal report is annexed as **Annexure-16**.
2.	Providing adequate stack emission monitoring facility.	**Complied**, Stack monitoring facility with Platform, ladder and

		portholes has been installed. Kindly refer **Photograph No-13.**
3.	Obtaining NOC from State Ground water Department for bore well.	**Complied**, Copy of registration of State Ground water Department is enclosed as **Annexure-17.**
4.	The brick kilns should have pucca road within the premise as well as link road for vehicle movement to prevent fugitive dust emission.	Non-compliance, kindly refer **Photograph No-14.**
5.	All three brick kilns should develop proper green belt as per consent to minimize dust emission.	**Partially complied**, Unit has done plantation but Plantation area is in not as per consent (i.e. minimum 33% of total area). Kindly refer **Photograph No-15.** Needs to be increase the plantation around the brick kiln.
6.	Water sprinklers are required to be deployed for prevention of fugitive emission.	**Complied,** Water sprinkling facilities has been done through tanker around the brick kiln. Kindly refer **Photograph No-16.**
7.	Fuel should be stored under proper shed to prevent fugitive emission.	**Partially complied**, Fuel has been covered with tarpaulin. Kindly refer **Photograph No-17.**
8.	Flow meter should be installed at borewell for better water Management.	**Complied,** Flowmeter at borewell has been installed. Kindly refer **Photograph No-18.**
9.	Environmental monitoring report which includes ambient air quality, stack emission monitoring required to submitted by Project Proponent on bi-monthly basis while in operation.	**Partially complied**, Stack Monitoring has been carried out by unit through M/s Fare Labs Private Limited, Gurugram on 12.03.2024 and the monitoring report is provided by representative of brick kiln. Copy

		of the stack monitoring report is annexed as **Annexure-18.** Ambient air quality monitoring was not done by unit.

3.0. Concluding remarks:

All the three brick kilns are granted first consent to operate under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 Act from UPPCB on or before 2005 based on applicable siting guideline of Jila Panchayat. Copy of the siting guideline of Jila Panchayat is annexed as **Annexure-19**. All the units were found partially complying with the joint committee recommendations.

Name and designation of Nominated Member	Signature
Abhishek Kumar, SDM, Mainpuri	10/04/24
Arvind Kumar, Scientist 'C', CPCB, RD Lucknow	Arvind Kumar 05/04/2024
Rajendra Prasad, Regional Officer, UPPCB, Firozabad	05/4/2024

23

Annexure-1

पंजीकृत

संदर्भ संख्या. 31 / एम0डी0-71 / वायु प्रदूषण / 2002/6 दिनांक 1/ 1. 2002

सेवा में,

मै0 दयाल ब्रिक्स एण्ड टायल्स
ग्राम- मगरिया
जनपद- मैनपुरी

विषय– वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981, संशोधित अधिनियम, 1987 की धारा 21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक 6. 12. 2001 का अवलोकन करें। आपके आवेदन का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 387 सहमति (वायु) आदेश/ 2002/6 दिनांक 8. 1. 2002 को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या 1.3-3.12-21 जो नीचे वर्णित है, आकर्षित किया जाता है।

1. सहमति में दी गई शर्तों एवं दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय में अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. _____ के0 वी0 ए0 क्षमता के डी0 जी0 सैट से संलग्न चिमनी की ऊँचाई भूतल / भवन छत से _____ मी0 ऊँचा किया जाय।
3. फ्लू गैस, प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के छः माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियन्त्रण हेतु व्यवस्था जैसे वैफिल्ड, ग्रेविटी सैटलिंग चैम्बर का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड के द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियन्त्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो कि जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
7. ईट भट्टा परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें। परिसर के चारों ओर कम से कम 10 मीटर चौड़ी हरित पट्टिका का विकास किया जाये।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
9. आपको उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति– वर्तमान देनदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
10. ईधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध

क्षेत्रीय अधिकारी, महोदय.

21/50

में उपकर विवरणी भेजने की सलाह दी जाती है।

12. यह सहमति आदेश दिनांक 6/12/07 में अंकित उत्पादन ईंधन की खपत के लिए ही वैध है।

13. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा निर्गत अधिसूचना सं. जी.एस.आर. 176 (इ) दिनांक 2.4.96, कार्यालय ज्ञाप संख्या डी.सी.सी./14/13/97 दिनांक 13.11.97 एवं क्यू 16015/41/2000– सी.पी.ए. दिनांक 10.11.2000 तथा अधिसूचना संख्या जी.एस.आर. 682 (अ) दिनांक 5.10.99 द्वारा ईट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जायेगा।

14. ईट भट्टा क्षेत्र में धूल की रोकथाम हेतु दिन में कम से कम तीन बार नियमित रूप से पर्याप्त जल छिड़काव सुनिश्चित किया जाय।

15. ईट निर्माण हेतु निकटतम थर्मल पावन स्टेशन से फ्लाई ऐश प्राप्त कर उक्त का यथा सम्भव प्रयोग किया जाय।

16. ईधन के रूप में पल्वराइज्ड कोल (10 मि.मी. आकार) का प्रयोग सुनिश्चित किया जाय।

17. ईट भट्टा संचालन हेतु सम्बन्धित विभागों यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लाइसेन्स तथा व्यापार कर विभाग आदि से प्राप्त पंजीयन प्रमाण–पत्र/अनुज्ञा पत्र/अनुमति की प्रतियाँ इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित की जाये।

18. यह सहमति आदेश दिनांक 30.06.2002 तक मान्य है। सहमति आदेश पत्र की शर्तों का सन्तोषजनक अनुपालन पाये जाने पर ही दिनांक _____ तक वैधता बढ़ाई जायेगी।

19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं. का.आ. 763 (अ) दिनांक 14 सितम्बर, 1999 में ईट भट्टों को निकटतम कोयला या लिग्नाईट आधारित तापीय संयन्त्रों से 50 कि.मी. परिधि में होने की दशा में ईट निर्माण में 25 प्रतिशत फ्लाई ऐश का प्रयोग किया जाना अनिवार्य है। इसका अनुपालन सुनिश्चित किया जाये।

20– ईट भट्टे भराइत कार्यालय में प्रस्तुत शपथ पत्र दिनांक– 22.12.2001 का पूर्णतया अनुपालन सुनिश्चित किया जाये तथा स्टैक मानीटरिंग हेतु समुचित व्यवस्था की जा

21– ईट भट्टे पर सहमति वायु शुल्क के मद में बकाया होने पर देय होगी।

इस सहमति आदेश में अंकित किसी सूचना अथवा सहमति शर्तों के होते हुए भी उ0 प्र0 नियन्त्रण बोर्ड के पास, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों पर पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

संलग्नक– उपरोक्तानुसार

भवदीय

22/50

25

फैक्स
दूरभाष } 400910

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

सहमति आदेश–पत्र

संख्या 29/सहमति (वायु) आदेश / 2002/6 दिनांक 8.1.2002

विषय–सहमति में दयाल ब्रिक एण्ड टायल्स, ख0 नं0 392 ग्राम–नगरिया मैनपुरी

वायु (प्रदूषण नियन्त्रण एवं निवारण) आधिनियम, 1981 की धारा 21 / 22 के अन्तर्गत।

संदर्भ– आवेदन संख्या शून्य दिनांक 6.12.2001

1. वायु अधिनियम के 1981 अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै दयाल ब्रिक एण्ड टायल्स, मैनपुरी को अपने संयन्त्रों से सलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. वायु सहमति दिनांक 6.12.2001 से 30.06.2002 अवधि तक मान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम 1981 धारा 21(6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

अनुलग्नक : संलग्न

(सहमति शर्तें)

क्षेत्रीय अधिकारी

23/50

क्षेत्रीय कार्यालय

दूरभाष 400910

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

पंजीकृत

संदर्भ संख्या, 86 / एम0डी0–71 / जल प्रदूषण / 2002/3 दिनांक 7/1.2002

सेवा में,

मै0 ब्रिक्स
दयाल ~~ब्रदर्स~~ एण्ड टायल्स
ग्राम– नगरिया
जनपद– मैनपुरी

विषय– जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधन अधिनियम, 1978 एवं 1988 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्रांक _____ दिनांक 6.12.2001 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ ले। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 310/जल प्रदूषण/5 दिनांक संलग्न है। आपका ध्यान निम्न बिन्दु संख्या 1,3,5,9,12,13 दिनांक पर अविलम्ब कार्यवाही करने हेतु आकृष्ट किया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न बिन्दुओं पर जल मापक मीटर अवश्य लगवायें। मीटर की रीड़िग हर महीने समय से अवश्य भेजें।
3. उद्योग के प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें वी–नाच की मापी गई सूचनायें तथा कैलीबरेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धिकरण संयन्त्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्त के एक गाह के अन्दर प्रेषित करें। वर्तमान में घरेलू उत्प्रवाह का निस्तारण भूमि पर किया जा रहा है तो निस्तारण हेतु समुचित सेप्टिक टैंक/सोकपिट की स्थापना सुनिश्चित करें।
5. आपको उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का प्रभावी संचालन तथा रखरखाव सुनिश्यित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूगिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हों।
9. ईट भट्टा परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें। परिसर के चारों ओर कम से कम 10 मीटर चौड़ी हरित पट्टिका का विकास किया

24/5

27

जाये।

10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पालन सुनिश्चित करने हेतु [illegible] में उपकर विवरणी भेजने की सलाह दी जाती है

11. यह सहमति आदेश आवेदन दिनांक _____ से [illegible] वैध है।

12. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा [illegible] दिनांक 2.4.96, कार्यालय ज्ञाप संख्या [illegible] 16015/41/2000-- सी.पी.ए. दिनांक [illegible] दिनांक 5.10.99 द्वारा ईंट भट्टों के सम्बन्ध में [illegible] सुनिश्चित किया जायेगा।

13. ईंट भट्टा क्षेत्र में धूल की रोकथाम हेतु [illegible] छिड़काव सुनिश्चित किया जाय।

14. ईंट निर्माण हेतु निकटतम समीप पाये जाने वाले [illegible] किया जाये।

15. ईंधन के रूप में पल्वराइज्ड कोल (10 कि.मी. आकार) का प्रयोग सुनिश्चित किया जाय।

16. ईंट भट्टा संचालन हेतु सम्बन्धित जिलाधीश द्वारा [illegible] जिला पंचायत से प्राप्त [illegible] प्रमाण पत्र अनुज्ञा पत्र अनुमति की प्रतियाँ [illegible]

17 यह सहमति आदेश दिनांक [illegible] सशोधनाधीन अनुपालन [illegible]

18 पर्यावरण एवं वन मंत्रालय भारत सरकार [illegible] दिनांक 14 सितम्बर 1999 से ईंट भट्टों को [illegible] 50 कि.मी. परिधि में कोयें की दशा में ईंट [illegible] अनिवार्य है। इसका अनुपालन सुनिश्चित किया जाये

19- ईंट भट्टे द्वारा इस कार्यालय में [illegible] अनुपालन [illegible] जाय और [illegible]

20- [illegible] नियम 1981 की धारा [illegible]

इस सहमति आदेश में अंकित किसी [illegible] जल (प्रदूषण निवारण एवं नियन्त्रण) [illegible] (1) के अन्तर्गत [illegible] का अनिवार्य रूप से [illegible]

[illegible]

25/50

203

फैक्स / दूरभाष } 400910

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश–प्रपत्र

संख्या 340/17 / सहमति (जल) आदेश/2001/5 दिनांक 8.1.2002

विषय दयाल ब्रिक्स एण्ड टायल्स ख0नं0 392 ग्राम–नगरिया जनपद– मैनपुरी

जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 की धारा 25 / 26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

सन्दर्भ : आवेदन पत्र संख्या शून्य दिनांक 6.12.2001

जल राशि या सीवर में या भूमि पर बहिःस्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन प्राप्त करने के लिए उपयुक्त आवेदन पत्र के निर्देश में मै0 दयाल ब्रिक्स एण्ड टायल्स, मैनपुरी को उसके परिसर से निकलने वाले उसके घरेलू / औद्योगिक बहिःस्राव– के स्थानीय सरिता / नदी / कुयें में / भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति व 2001 के मास दिसम्बर दिन 08 से 30.06.2002 अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0 प्र0 प्रदूषण नियत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 और इसके संशोधित अधिनियम। 1978 की धारा 27 (2) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो लागू हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के लिए और उसकी ओर से

संलग्नक : अनुलग्नक (सहमति शर्तें)

क्षेत्रीय अधिकारी

26/50

U.P. POLLUTION CONTROL BOARD, LUCKNOW 40

Annexure to Consent issued to M/s.DAYAL BRICKS AND TILES vide

Consent Order No. 12602094/ Water Dated : 06/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICK APPROX - 20000 ENT/DAY.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	BOD	30 Mg/L
2	COD	250 Mg/L
3	Total Suspended Solids	100 Mg/L
4	Oil & Grease	10 Mg/L

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

41

GENERAL CONDITION.

1. The Brick Kiln shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The Brick Kiln shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
4. The Brick Kiln shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The Brick Kiln shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The Brick Kiln shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Brick Kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed voidBrick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the Brick Kiln from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in session.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Brick Kiln will have to comply the orders of Hon'ble Supreme Court, High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will be revoked if Brick Kiln found in non compliance in respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. Brick Kiln is established/operated Khasra No. 613, 614, 631, Village-Nagariya Dharau, Mainpuri Dehat, Tehsil & District-Mainpuri.
3. If any writ is the filled in Court against Brick Kiln as well as Board, Consent may be revoked without giving prior notice.
4. The Brick Kiln shall follow up their statements as mentioned in the Affidavit dated 14.06.2021 otherwise issued consent will be revoked.
5. Brick Kiln shall operate in such a way that no complaints regarding air pollution should be received. Otherwise consent may be revoked.
6. Brick Kiln shall ensure to follow up the guidelines of the Brick Kilns issued in June, 2012.

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

फैक्स / दूरभाष 2400910

Annexure-5 30

क्षेत्रीय कार्यालय

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे-1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

Annexure-7
91

पंजीकृत

पत्र संख्या. 653/प्र0नि0-333/जल प्रदूषण/2005 दिनांक 16.3.05

सेवा में,

मै0 श्री गोविन्द ब्रिक वर्क्स
ग्राम- [illegible]
जनपद- मैनपुरी

विषय– जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधन अधिनियम, 1978 एवं 1988 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्रांक शून्य दिनांक 10.3.2005 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 2005 दिनांक संलग्न है। आपका ध्यान निम्न बिन्दु संख्या 1,3–8,11तथा 12 तक दिनांक पर आवश्यक कार्यवाही करने हेतु आकृष्ट किया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न बिन्दुओं पर जल मापक मीटर अवश्य लगवायें। मीटर की रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग के प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें वी–नाच की मापी गई सूचनायें तथा कैलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धिकरण संयन्त्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्त के एक माह के अन्दर प्रेषित करें। वर्तमान में घरेलू उत्प्रवाह का निस्तारण भूमि पर किया जा रहा है तो निस्तारण हेतु समुचित सेप्टिक टैंक/सोकपिट की स्थापना सुनिश्चित करें।
5. आपको उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का प्रभावी संचालन तथा रखरखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हों।
9. ईंट भट्ठा परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें। परिसर के चारों ओर कम से कम 10 मीटर चौड़ी हरित पट्टिका का विकास किया जाये।
10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध

28/50

31 में उपकर विवरणी भेजने की सलाह दी जाती है।

11. यह सहमति आदेश आपके द्वारा प्रस्तुत सहमति आवेदन दिनांक _____ में वर्णित एवं ईंधन की खपत के लिए ही वैध है। 10.3.2005

12. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा निर्गत अधिसूचना सं. 141 दिनांक द्वारा ईंट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित जायेगा।

13. ईंट भट्टा क्षेत्र में धूल की रोकथाम हेतु वाटर टैंक बनाकर दिन में कम से कम तीन बार निर्धारित पर्याप्त जल छिड़काव सुनिश्चित किया जाय।

14. ईंट भट्टा संचालन हेतु सम्बन्धित विभागों यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से प्राप्त नवीनतम लाइसेन्स तथा व्यापार कर विभाग आदि से प्राप्त पंजीयन प्रमाण–पत्र / अनुज्ञा पत्र / अनुमति की प्रतियाँ इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित की जायें।

15. यह सहमति आदेश दिनांक ~~3.7.6.2005~~ _____ तक मान्य है। सहमति आदेश पत्र की शर्तों का सन्तोषजनक अनुपालन पाये जाने पर ही दिनांक _____ तक वैधता बढ़ाई जायेगी।

16. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं. 563 दिनांक 14 सितम्बर, 1999 में ईंट भट्टों को निकटतम कोयला या लिग्नाईट आधारित तापीय संयन्त्रों से 50 कि.मी. परिधि में होने की दशा में ईंट निर्माण में 25 प्रतिशत फ्लाई ऐश का प्रयोग किया जाना अनिवार्य है। इसका अनुपालन सुनिश्चित किया जाये।

17. आप द्वारा इस कार्यालय में प्रस्तुत शपथपत्र दिनांक _____ का पूर्णतया अनुपालन सुनिश्चित किया जाये।

18. ईंट–भट्टे पर सहमति शुल्क बकाया होने की स्थिति में शुल्क देय होगा।

इस सहमति आदेश में अंकित किसी सूचना अथवा सहमति शर्तों के होते हुए भी उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड, जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1974 तथा इसके संशोधित 1978 एवं 1988 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों पर पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

संलग्नक– उपरोक्तानुसार

भवदीय

(डा0 राजीव उपाध्याय)
क्षेत्रीय अधिकारी

पृ. संख्या

तद् दिनांक _____

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी / अपर मुख्य अधिकारी, जिला पंचायत ..... मैनपुरी
2. मुख्य पर्यावरण अधिकारी (पूर्व 4) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

2.9/50

फैक्स
दूरभाष } 2400910

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे 1, आनन्दरोवर कालोनी, रामघाट रोड
अलीगढ़ 202 001

केवल औरवाटुमि में विस्तारण के लिए
लघुपाक्षणकी इकाई स्थापना के लिए

(फार्म XV)

सहमति आदेश-पत्र

संख्या 160 सहमति (अन्तिम) आदेश/ 2005 दिनांक 16.3.05

मैसर्स श्री गोविन्द ईंट भट्ठा, देवामई जनपद- मैनपुरी ।

जल प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/ 26 के अन्तर्गत संयुक्त विस्तारण बोर्ड सहमति ।

सन्दर्भ आवेदन पत्र संख्या शून्य दिनांक 10.3.2005

जल स्रोत या सीवर में या भूमि पर वाहिस्राव के विस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन पात्र करने के लिए उपर्युक्त आवेदन पत्र के निदेश में मैसर्स श्री गोविन्द ईंट भट्ठा वर्कर्स जनपद- मैनपुरी ने उसके परिसर से निकलने वाले उसके घरेलू/ औद्योगिक वाहिस्राव के सम्बन्ध में आवेदन किया है/ भूमि पर विस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा सहमति दिया जाता है ।

2. यह सहमति दि. 2005 के मास मार्च दिनांक 10 से
3-4-2005 अवधि तक के लिए विधि मान्य होगी ।

3. इस सहमति आदेश में अंकित प्रावधानों तथा सहमति शर्तों के होते हुए भी उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 और इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अन्तर्गत वर्णित किसी/ सभी शर्तों पर पुनः विचार करने का संशोधन के लिए अधिनियम के अनुसार जो लागू हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है । उपरोक्त की सहमति निरस्त करने के लिए और उसकी ओर से

हस्ताक्षर अधिकृत (सहमति शर्तों)

क्षेत्रीय अधिकारी

वानस्पत्तन का सत्यापित प्रमाण पत्र पेश्लिल करने के लिए ... 92 नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट ...

30/50

ANNEXURE NO 5 39

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
130033/UPPCB/Firozabad(UPPCBRO)/CTO/water/MAINPURI/2021

Dated : 06/07/2021

To ,

Shri LALIT VERMA
M/s DAYAL BRICKS AND TILES
Nagariya, Mainpuri,MAINPURI,205001
MAINPURI

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DAYAL BRICKS AND TILES**

Reference Application No :12602094 **Dated :06/07/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DAYAL BRICKS AND TILES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/06/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Manoj Kumar Digitally signed by Manoj Kumar Date: 2021.07.06 18:57:27 +05'30'

REGIONAL OFFICER,
FIROZABAD

Enclosed : As above
(condition of consent):

Copy to: 1. CEO 4, U.P. POLLUTION CONTROL BOARD, LUCKNOW
2. Apar Mukhya Adhikari, Jila Panchyat
3. Asst. Comm., Commercial Tax Department
4. Dist. Mines Officer, Mining

Manoj Kumar Digitally signed by Manoj Kumar Date: 2021.07.06 18:57:38 +05'30'

REGIONAL OFFICER,
FIROZABAD

33

फैक्स
दूरभाष } 0571-2400910

क्षेत्रीय कार्यालय
उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड
जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़ – 202 001

पंजीकृत

संदर्भ संख्या, 633/एम0जी0333/वायु प्रदूषण/ 2005– दिनांक 16.3.2005

सेवा में,

मै0 श्री गोविन्द सिंह वर्मा
ग्राम– हेतमई
जनपद– मैनपुरी

विषय – वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981, संशोधित अधिनियम, 1987 की धारा 21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र दिनांक 10.3.2005 का अवलोकन करें। आपके आवेदन का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 160 सहमति (वायु) आदेश/2005 दिनांक 16.3.05 को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या 3–8, 11 तथा 19 तक जो नीचे वर्णित हैं, की ओर आवश्यक कार्यवाही हेतु आकर्षित किया जाता है।

1. सहमति में दी गई शर्तो एवं दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय में अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2. ..... के0 वी0 ऐ0 क्षमता के डी0 जी0 सैट से संलग्न चिमनी को भूतल/भवन छत से ..... मी0 ऊंचा किया जाय।

3. फ्लू गैस, प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे बैफिल्ड ग्रेविटी सेटलिंग चैम्बर का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाय जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड के द्वारा निर्धारित मानकों के अनुरूप हो।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6. आपके ईट भट्टे का संचालन इस प्रकार से हो कि जिससे वायु मण्डल की गुणता सदैव मानकों के अनुरूप रहे।

7. ईट भट्टा परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें। परिसर के चारों ओर कम से कम 10 मीटर चौड़ी हरित पट्टिका का विकास किया जाये।

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपको उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10. ईट भट्टे में ईधन के रूप में पल्वराईज्ड बोल का प्रयोग किया जाये।

31/50

(2)

11 यह सहमति आदेश आपके द्वारा प्रस्तुत सहमति आवेदन दिनांक ..... में अंकित उत्पादन [illegible] की खपत के लिए ही वैध है।

12 पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा निर्गत अधिसूचना सं.141 दिनांक 03.04.[illegible] द्वारा ईंट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जाये।

13 ईंट भट्टा क्षेत्र में धूल को रोकथाम हेतु वाटर टैंक बनाकर दिन में कम से कम तीन बार नियमित रूप से पर्याप्त जल छिड़काव सुनिश्चित किया जाय।

14 ईंट भट्टा संचालन हेतु सम्बन्धित विभागों यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से प्राप्त नवीनतम लाइसेन्स तथा व्यापार विभाग आदि से प्राप्त पजीयन प्रमाण–पत्र/अनुज्ञा पत्र/अनुमति की प्रतिया इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित की जाय।

15 यह सहमति आदेश दिनांक 30.6.2005 तक मान्य है। सहमति आदेश पत्र की शर्तों का सन्तोषजनक अनुपालन पाये जाने जाने पर ही दिनांक तक नवीनता बढ़ाई जायेगी।

16 पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं.563 दिनांक 14 सितम्बर, 1999 में ईंट भट्टों को निकटतम कोयला या लिग्नाईट आधारित तापीय संयन्त्रों से 50 कि.मी. परिधि में होने की दशा में ईंट निर्माण में 25 प्रतिशत फलाई ऐश का प्रयोग किया जाना अनिवार्य है। आपका ईंट भट्टा उपरोक्त परिधि में स्थित होने की दशा में इसका अनुपालन सुनिश्चित किया जाये।

17 आप द्वारा इस कार्यालय में प्रस्तुत शपथ पत्र दिनांक का पूर्णतया अनुपालन सुनिश्चित किया जाय।

18 ईंट भट्टे पर सहमति शुल्क बकाया होने की स्थिति में शुल्क देय होगा।

19. ईंट भट्टे का संचालन तब में कम से कम एक बार मान्यता प्राप्त प्रयोगशाला से स्टैक मानिट टरिंग कराकर विश्लेषण आख्या इस कार्यालय को प्रस्तुत किया जाय।

इस सहमति आदेश में अंकित किसी सूचना अथवा सहमति शर्तों के होते हुए भी उ0 प्र0 प्रदूषण नियंत्रण बोर्ड के पास वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों पर पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

संलग्नक:— उपरोक्तानुसार

भवदीय

(डा० राजीव उपाध्याय)
क्षेत्रीय अधिकारी

पृ. संख्या

तद् दिनांक.....

प्रतिलिपि:— निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी/अपर मुख्य अधिकारी, जिला पंचायत, मैनपुरी।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

32/50

35

फैक्स
दूरभाष } 2400910

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

सहमति आदेश–पत्र

संख्या 160 / सहमति (वायु) आदेश / 2005 दिनांक 16.3.05

विषय–सहमति मै0 श्री गोविन्द ब्रिक वर्क्स, देवामई जनपद– मैनपुरी ।

वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम, 1981 की धारा 21 / 22 के अन्तर्गत ।

सदर्भ– आवदन सख्या ..... दिनांक .....

शून्य 10.3.2005

1. वायु अधिनियम के 1981 अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र के अनुक्रम में मै0 श्री गोविन्द ब्रिक वर्क्स जनपद– मैनपुरी को अपने संयन्त्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है ।

2. वायु सहमति दिनांक 10.3.2005 से 30.6.2005 अवधि तक मान्य है ।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम 1981 धारा 21(6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है ।

अनुलग्नक : संलग्न

(सहमति शर्तें)

क्षेत्रीय अधिकारी

33/SD

अनुलग्नक-8

87

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
69862/UPPCB/Firozabad(UPPCBRO)/CTO/water /MAINPURI/2019

Dated : 24/11/2019

To ,

Shri SUNILKUMAR VERMA
M/s GOVIND BRICKS WORKS
Devamai, Mainpuri ,MAINPURI,205001
MAINPURI

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GOVIND BRICKS WORKS**

Reference **Application No :6254107** **Dated :24/11/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GOVIND BRICKS WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 14/10/2019 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Manoj Kumar Digitally signed by Manoj Kumar Date: 2019.11.24 07:04:01 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO-4, U.P. Pollution Control Board, Lucknow.

Manoj Kumar Digitally signed by Manoj Kumar Date: 2019.11.24 07:04:27 +05'30'
Regional Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

88

Annexure to Consent issued to M/s.GOVIND BRICKS WORKS vide

Consent Order No. 6254107/ Water Dated : 24/11/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks Approx - 22000 Per Day .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

89

GENERAL CONDITION.

1. The industry shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
4. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The Industry shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The industry shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery.Failing which consent would be deemed void Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in seasion.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Your Industry is situated within Out of TTZ area. Industry will have to comply the orders of Hon'ble High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will revoke if industry found in non compliance respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. The Industry shall have separate drainage system along with treatment facilities. No sewage effluent or storm water shall be mixed with industrial effluent. Industry shall also provide treatment facility (STP) for Sewage Treatment generated from manufacturing process.
3. Brick Kiln is established/operated at Khasra No. 82, 83, Village-Devamai, Agra Road, Mainpuri.
4. The industry shall follow up their statements as mentioned in the Affidavit otherwise issued consent will be revoked.

Issued with the permission of competent authority .

Manoj Kumar
Digitally signed by Manoj Kumar
Date: 2019.11.24 07:04:57 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer

संलग्नक-3

Application No.- 312323240042

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Brick Kiln Certificate

This is to certify that *LALIT KUMAR VERMA* resident of- NAGARIYA MAINPURI GSTN - 09AAAFD9885C1Z8 is Proprietor/Partner of Brick kiln DAYAL BRICKS AND TILES Located at District - Mainpuri, Tehsil - Mainpuri, Village - Nagriya, Gata - 613, 614 Number of Paya- 14, Brick Kiln Type- ZigZag has submitted amount ₹ 212870 as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session 2023-2024 by challan number *AKD230376327* Dated - 16/11/2023

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil.

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Mainpuri	Mainpuri	Badanpur	NETRAPAL SINGH, VIJAYPAL, RAM LAKHAN	1000	0.5100
2	Mainpuri	Mainpuri	Badanpur	UDAYVEER SINGH, MAHARAJ SINGH, MAHAVEER SINGH	402	0.2846

Issuing Date : 16/11/2023 Valid Till : 30/09/2024

This certificate has been digitally issued based on the application submitted by the applicant from Online portal www.upsdma.up.gov.in after applying Fee at the Treasury. This Certificate does not require any Signature. Its validity can be checked from www.upmines.upsdma.gov.in

CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Uttar PradeshTreasury Form-209(1) - Challan for Depositing Money

(To be submitted through Net-Payment)

Challan No.: AKV230042097	Challan Date:30/11/2023
Assessment Year: 2023-2024	Tax Period: ONETIME
Name of the Bank:	State Bank of India
Unique Id:	
Depositor Name:	DAYAL BRICKS AND TILES
Depositor Address:	NAGARIYA DHARAU ROAD MAINPURI

Head	Description	Serial No.	Amount (in Rs.)
0853 80 92010000	खनिज रियायत शुल्क किराया और रक्त शुल्क	1	42174.00
	Totals of the above heads	--	42174.00

SUM OF Rs.42174.00 AGAINST THE HEADS AS MENTIONED ABOVE HAS BEEN DEPOSITED THROUGH NET-PAYMENT TRANSACTION ID: ON State Bank of India HAS BEEN DEPOSITED BY THE DEPONITOR

(Depositor Remarks:-ROYALTY FEE FOR 20 PERCENT)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS CPADHMMJ05. Scroll Date: 01/12/2023

अनुबंध-4

19/5

Form-5

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Certificate No- 2400923

Form 3 (A)

[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202401000216

Name of the Owner	LALIT KUMAR VERMA		
Designation पद	PARTNER	Company Name कंपनी का नाम	M S DAYAL BRICKS AND TILES
Company Address कंपनी का पता	1, NAGARIYA ,MAAINPURI, MAINPURI , UTTAR PRADESH,	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	1, NAGARIYA , MAINPURI , MAINPURI ,UTTAR PRADESH ,205001	Application No.	MNPR0124RCQ0006
Date of Submission	08/01/2024	Specimen Signature	

Location Particulars

District	Mainpuri		
Plot No./Khasra No.	613	Block	NAGARIYA KSHETRA,Mainpuri
Ward No./Holding No.		Municipality/Corporation	N/A
			Na

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	01/03/2023		
Type of Well	Tube Well/Boring		
Purpose of well	Commercial	Depth of the Well (in meter)	25.00
		Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible		
Operational Device	Electric Motor	H.P. of the Pump	3.00
		Rate of Withdrawal (m^3/hr.)	11.00
Date of Energization (in Case of Electric Pump)		25/03/2023	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

nditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date :22/02/2024

Place:Mainpuri

This certificate is electronically generated and does not require digital signature

अनुलग्नक – 6

FARELABS
Science | Technology | Innovation

FARE LABS Private Limited
Unit - 1
L-17/3, DLF Phase-II, IFFCO Chowk,
M.G. Road, Gurugram - 122 002, Haryana, INDIA.
Tel. : +91-124-4223207-08, 4034205 | Cell : +91-9599221227
Email : farelabs@farelabs.com | Website : www.farelabs.co.in

TEST REPORT

Issued to :
M/S Dayal Bricks & Tiles
Nagariya Dharau Road Mainpuri
Uttar Pradesh, India

J.O. No.	: ENV20240312-024-101
ULR Code	: TC5503 24 3 00003344 F
Report Date	: 18-03-2024
Sample Receipt Date	: 12-03-2024
Account Manager	: BD Team 1
Credit Manager	: Gulab/Septesh

Customer Provided Information:#

Nature of the Sample	: **Stack Emissions**
Rated Capacity	: 20000 Bricks/Day
Type of Stack /Duct	: Metal
Stack Height from Ground Level (m)	: 7.6
Diameter of the Stack (m)	: 0.1
Type of Fuel used & its Consumption	: Wood & Coal

Laboratory Provided Information:

Date of Sampling	: 11-03-2024
Time of sampling	: 12:20 PM
Test Started On	: 12-03-2024
Test Completed On	: 18-03-2024
Purpose of Monitoring	: To Check Pollution Load
Name of the Emission Source Monitoring	: Furnace Stack
Sampling Method	: IS-11255 (P-7, P-3)& FL/SOP/ENV/D-02
Stack Identification	: Stack attached to Furnace
Normal Operating Schedule	: As per requirement
Sampling Duration (min)	: 37
Flue Gas Temperature °C	: 123.7
Ambient Air Temperature °C	: 22
Flue Gas Velocity (m/s)	: 8.29
Volumetric Flow Rate (Nm^3/h)	: 175.99

TC-5503

Analysis Report

S. No.	Parameters	Unit	Test Results	Specification as Per CPCB* (Maximum Allowable Limit)	Test Method
Chemical Analysis					
1	Carbon Dioxide	% by Vol.	13.26	NA	IS:13270
2	Carbon monoxide	mg/Nm^3	61.89	NA	FL/SOP/ENV-26
3	Non Methane Hydrocarbons (as C)	mg/Nm^3	7.42	NA	FL/SOP/GC-24
4	Oxides of Nitrogen (as NO_2)	mg/Nm^3	193.54	NA	IS:11255 (P-7)
5	Oxygen	% by Vol.	10.74	NA	IS:13270
6	Particulate matter	mg/Nm^3	243.51	250	IS:11255 (P-1)
7	Sulphur Dioxide	mg/Nm^3	21.43	NA	IS:11255 (P-2)

NA= Not Applicable; *CPCB= Central Pollution Control Board.

Reviewed By

Authorised Signatory
D. Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertains only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE Labs, the authenticity and genuineness of this report at report.confirmation@farelabs.com. FARE Labs is not responsible for any unconfirmed Test Report. If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91 9599221227.
#: The details are received from Customer on its own responsibility. FARE Labs Pvt. Ltd. does not Confirm about it and hence does not take any responsibility whatsoever.

******End of Report******

FL/T/GEN/F405

Annexure-9

Application No.- 312323240041

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Brick Kiln Certificate

This is to certify that *SUNIL KUMAR VERMA* resident of- DEVAMAI AGRA ROAD MAINPURI **GSTN - 09AAIPV2846F1ZC** is Proprietor/Partner of Brick kiln **GOVIND BRICKS WORKS** Located at District - **Mainpuri,** Tehsil - **Mainpuri,** Village - **Deva Mai,** Gata - **82, 83** Number of Paya- **15**, Brick Kiln Type- **ZigZag** has submitted amount **224750** as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session **2023-2024** by challan number ***AKD230373413*** Dated - **10/11/2023**

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil.

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Mainpuri	Mainpuri	Deva Mai	GREESH CHANDRA, JAGDISH SINGH, MUNNA LAL	6569	0.6743

Issuing Date : 10/11/2023

Valid Till : 30/09/2024

This Certificate has been Digitally issued. It has been Downloaded by the applicant from Departmental portal upmines.upsde.gov.in. after depositing Regulating Fee. This Certificate does not require any Signature.It's validity can be checked from portal upmines.upsde.gov.in.

CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Uttar PradeshTreasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: **AKV230042101**	Challan Date:**30/11/2023**
Assessment Year:**2023-2024**	Tax Period: **ONETIME**
Name of the Bank:	*State Bank of India*
Unique Id:	
Depositor Name:	**GOVIND BRICKS WORKS**
Depositor Address:	**DEVAMAI MAINPURI**

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	44550.00
	Totals of the above heads	--	44550.00

A SUM OF Rs. 44550.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->ROYALTY FEE FOR 20 PERCENT)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPADHMMWZ2. Scroll Date:-01/12/2023

ANNEX-1 संलग्नक —10

19 महोदय, आपके द्वारा दिए गये निर्देशों के क्रम में गोविन्द क्लिक कर्सी देवामई सैन्चुरी की चिमनी से आबादी की दूरी, कॉलेज आदि के सम्बन्ध में जांच की गई जो पर्याप्तरान्त सिद्धवार अलग निम्नवत है -

① निकटतम आबादी वाले ग्राम की दूरी - (न० धारम - 250 मी०)
उत्तर - न० ओडर - 400 मीटर
दक्षिण - न० पैज - 870 मीटर
पूरब - देवामई - 600 मीटर
पश्चिम - जमूरपुर - 1300 मीटर

② निकटतम कॉलेज - नहीं है।

③ निकटतम स्कूल - प्रा० पा० देवामई - 700 मी०
प्र० पा० न० भानसिंह - 800 मी०

④ निकटतम पेट्रोल पम्प - सोहन फिलिंग स्टेशन न० मंडिया 3.6 किमी.

⑤ निकटतम राजमार्ग/स्टेट हाइवे - 2.900 किमी० (मैनपुरी - फिरोजाबाद मार्ग)

⑥ निकटतम ईंट भट्ठा - J.S.B ब्रिक फील्ड न० कुंडी 2.2 किमी.

उक्त के अतिरिक्त कुछ आवासीय मकान भट्टा व 132 के० वी० के पास भी स्थित है। उक्त्या लाइन ओवर हेड है।

17/50

Annexure-11

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Certificate No - 2400920

Form 3 (A)

[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202401000193

Name of the Owner	SUNIL KUMAR VERMA		
Company Name कंपनी का नाम	M S GOVIND BRICKS WORKS	Company Address कंपनी का पता	DEVA MAI ,AGRA ROAD, MAINPURI UTTAR PRADESH ,20500
Address of the Applicant	DEVA MAI,AGRA ROAD , MAINPURI ,UTTAR PRADESH,205001	Application No.	MNPR0124RCO0004
Date of Submission	08/01/2024	Specimen Signature	

Location Particulars

District	Mainpuri	Block	MAINPURI
Plot No./Khasra No.	101(1264330101000012)	Municipality/Corporation	No
Ward No./Holding No.			Na

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	31/08/2023		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	25.00
Purpose of well	Commercial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	3.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	11.00
Date of Energization (In Case of Electric Pump)		05/09/2023	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. <u>Guidelines for Installation of Piezometers and their Monitoring</u>

   Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

   - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
   - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
   - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

   - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
   - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
   - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
   - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
   - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
   - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
   - Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date :**22/02/2024**

Place:**Mainpuri**

This certificate is electronically generated and does not require digital signature

Annexure-12

FARELABS
Science | Technology | Innovation

FARE LABS Private Limited
Unit - 1
L-17/3, DLF Phase-II, IFFCO Chowk,
M.G. Road, Gurugram - 122 002, Haryana, INDIA.
Tel. : +91-124-4223207-08, 4034205 | Cell : +91-9599221227
Email : farelabs@farelabs.com | Website : www.farelabs.co.in

TEST REPORT

Issued to :

M/s Govind Brick Works
Devamai Agra Road Mainpuri
Uttar Pradesh, India

J.O. No. : ENV20240312-023-100
ULR Code : TC5503 24 3 00003343 F
Report Date : 18-03-2024
Sample Receipt Date : 12-03-2024
Account Manager : BD Team 1
Credit Manager : Gulab/Septesh

Customer Provided Information:#

Nature of the Sample	: Stack Emissions
Rated Capacity	: 22000 Bricks/Day
Type of Stack /Duct	: Metal
Stack Height from Ground Level (m)	: 7.3
Diameter of the Stack (m)	: 0.1
Type of Fuel used & its Consumption	: Wood & Coal

Laboratory Provided Information:

Date of Sampling	: 11-03-2024
Time of sampling	: 01:15 PM
Test Started On	: 12-03-2024
Test Completed On	: 18-03-2024
Purpose of Monitoring	: To Check Pollution Load
Name of the Emission Source Monitoring	: Furnace Stack
Sampling Method	: IS-11255 (P-7, P-3)& FL/SOP/ENV/D-02
Stack Identification	: Stack attached to Furnace
Normal Operating Schedule	: As per requirement
Sampling Duration (min)	: 37
Flue Gas Temperature °C	: 127.4
Ambient Air Temperature °C	: 22
Flue Gas Velocity (m/s)	: 8.33
Volumetric Flow Rate (Nm^3/h)	: 175.20

TC-5503

Analysis Report

S. No.	Parameters	Unit	Test Results	Specification as Per CPCB* (Maximum Allowable Limit)	Test Method
Chemical Analysis					
1	Carbon Dioxide	% by Vol.	13.45	NA	IS 13270
2	Carbon Monoxide	mg/Nm³	73.56	NA	FL/SOP/ENV-26
3	Non Methane Hydrocarbons (as C)	mg/Nm³	8.34	NA	FL/SOP/GC-24
4	Oxides of Nitrogen (as NO_2)	mg/Nm³	175.28	NA	IS:11255 (P-7)
5	Oxygen	% by Vol.	11.49	NA	IS:13270
6	Particulate matter	mg/Nm³	231.76	250	IS:11255 (P-1)
7	Sulphur Dioxide	mg/Nm³	24.31	NA	IS:11255 (P-2)

NA= Not Applicable; *CPCB= Central Pollution Control Board.

Reviewed By

Authorised Signatory
D. Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertains only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability of FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE Labs, the authenticity and genuineness of this report at report.confirmation@farelabs.com. FARE Labs is not responsible for any unconformed Test Report. If you have any complaint/feedback regarding the service collection/testing please report, please send an email at reception@farelabs.com and call at +91 9599221227
#: The details are received from Customer on its own responsibility. FARE Labs Pvt. Ltd. does not Confirm about it and hence does not take any responsibility whatsoever.

*****End of Report*****

37

क्षेत्रीय कार्यालय

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

Annexure-7

संलग्नक – 13

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

पंजीकृत

संदर्भ संख्या. 81 /वायु प्रदूषण/ 2002/4 एम0एस0–312 दिनांक 1/1/2003

सेवा में,

मै0 शिव ईंट भट्टा
ग्राम–घिटौली
जनपद– मैनपुरी

विषय– वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981, संशोधित अधिनियम, 1987 की धारा 21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक 1/12/2001 का अवलोकन करें। आपके आवेदन का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 302/ सहमति (वायु) आदेश/ 2002/4 दिनांक 3.1.2003 को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या 1,3–2,12–21 जो नीचे वर्णित है, आकर्षित किया जाता है।

1. सहमति में दी गई शर्तों एवं दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय में अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. _____ के0 बी0 ए0 क्षमता के डी0 जी0 सैट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से _____ मी0 ऊँचा किया जाय।
3. फ्लू गैस, प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के _____ माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियन्त्रण हेतु व्यवस्था जैसे बैफिल्ड, ग्रेविटी सैटलिंग चैम्बर का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड के द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियन्त्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो कि जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
7. ईंट भट्टा परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें। परिसर के चारों ओर कम से कम 10 मीटर चौड़ी हरित पट्टिका का विकास किया जाये।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
9. आपको उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति– वर्तमान देनदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध

35/50

में उपकर विवरणी भेजने की सलाह दी जाती है।

12. यह सहमति आदेश दिनांक __/12/2001 में अंकित उत्पादन ईंधन की खपत के लिए ही वैध है।

13. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा निर्गत अधिसूचना सं. जी.एस.आर. 176 (अ) दिनांक 2.4.96, कार्यालय ज्ञाप संख्या डी.सी.सी./14/13/97 दिनांक 13.11.97 एवं [illegible] 16015/41/2000– सी.पी.ए. दिनांक 10.11.2000 तथा अधिसूचना संख्या जी.एस.आर. 682 (अ) दिनांक 5.10.99 द्वारा ईंट भट्टों के सम्बन्ध में जारी निर्देशों तथा उत्सर्जन मानकों का अनुपालन सुनिश्चित किया जायेगा।

14. ईंट भट्टा क्षेत्र में धूल की रोकथाम हेतु दिन में कम से कम तीन बार नियमित रूप से पर्याप्त जल छिड़काव सुनिश्चित किया जाय।

15. ईंट निर्माण हेतु निकटतम थर्मल पावन स्टेशन से फ्लाई ऐश प्राप्त कर उक्त का यथा सम्भव प्रयोग किया जाय।

16. ईंधन के रूप में पल्वराइज्ड कोल (10 मि.मी. आकार) का प्रयोग सुनिश्चित किया जाय।

17. ईंट भट्टा संचालन हेतु सम्बन्धित विभागों यथा जिलाधिकारी कार्यालय से खनन कार्य की अनुमति, जिला पंचायत से नवीनतम लाइसेन्स तथा व्यापार कर विभाग आदि से प्राप्त पंजीयन प्रमाण–पत्र/अनुज्ञा पत्र/अनुमति की प्रतियाँ इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित की जाये।

18. यह सहमति आदेश दिनांक ~~30.06.2002~~ तक मान्य है। सहमति आदेश पत्र की शर्तों का सन्तोषजनक अनुपालन पाये जाने पर ही दिनांक _____ तक वैधता बढ़ाई जायेगी।

19. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना सं. का.आ. 763 (अ) दिनांक 14 सितम्बर, 1999 में ईंट भट्टों को निकटतम कोयला या लिग्नाईट आधारित तापीय संयन्त्रों से 50 कि.मी. परिधि में होने की दशा में ईंट निर्माण में 25 प्रतिशत फ्लाई ऐश का प्रयोग किया जाना अनिवार्य है। इसका अनुपालन सुनिश्चित किया जाये।

20– ईंट भट्टे द्वारा इस कार्यालय को प्रस्तुत शपथ पत्र दिनांक– 22.12.2001 का पूर्णतया अनुपालन सुनिश्चित किया जायें तथा स्टैक मानीटरिंग हेतु समुचित व्यवस्था की जायें।

21– उद्योग द्वारा सहमति शुल्क जमा किया जाना देय है।

इस सहमति आदेश में अंकित किसी सूचना अथवा सहमति शर्तों के होते हुए भी उ0 प्र0 नियन्त्रण बोर्ड के पास, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों पर पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

संलग्नक– उपरोक्तानुसार

भवदीय

(डा0 राजीव उपाध्याय)
क्षेत्रीय अधिकारी

पृ. संख्या

तद् दिनांक _____

प्रतिलिपि– निम्नलिखित के सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी /अपर मुख्य अधिकारी, जिला पंचायत, मैनपुरी
2. मुख्य पर्यावरण अधिकारी (वृत्त–4) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

36/50

39

फैक्स
दूरभाष } 400910

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

सहमति आदेश–पत्र

संख्या 302/17 / सहमति (वायु) आदेश /2002/4 दिनांक 8.1.2002

विषय–सहमति में शिव ईंट भट्ठा ख0 नं0 140 ग्राम– पिहैली जनपद– मैनपुरी

वायु (प्रदूषण नियन्त्रण एवं निवारण) आधिनियम, 1981 की धारा 21 / 22 के अन्तर्गत।

संदर्भ– आवेदन संख्या शून्य दिनांक 6.12.2001

1. वायु अधिनियम के 1981 अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 शिव ईंट भट्ठा, मैनपुरी को अपने संयन्त्रों से सलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. वायु सहमति दिनांक 06.12.2001 से 30.06.2002 अवधि तक मान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, वायु (प्रदूषण नियन्त्रण एवं निवारण) अधिनियम 1981 धारा 21(6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

अनुलग्नक : सलग्न

(सहमति शर्तें)

क्षेत्रीय अधिकारी

37/50

फैक्स
दूरभाष } 400910 40

क्षेत्रीय कार्यालय

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

पंजीकृत

संदर्भ संख्या, 93 / एम0एस0-312 / जल प्रदूषण / 2002/3 दिनांक 7/01/2002

सेवा में,

मै0 शिव ईंट भट्टा
ग्राम– धिरौली
जनपद– मैनपुरी

विषय– जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधन अधिनियम, 1978 एवं 1988 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्रांक शून्य दिनांक 6/12/2001 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 315/1/2001/32 दिनांक संलग्न है। आपका ध्यान निम्न बिन्दु संख्या 1,3-9,12-19 दिनांक पर अविरयक कार्यवाही करने हेतु आकृष्ट किया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न बिन्दुओं पर जल मापक मीटर अवश्य लगवायें। मीटर की रीड़िंग हर महीने समय से अवश्य भेजें।
3. उद्योग के प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें वी–नाच की मापी गई सूचनायें तथा कैलीबरेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धिकरण संयन्त्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्त के एक माह के अन्दर प्रेषित करें। वर्तमान में घरेलू उत्प्रवाह का निस्तारण भूमि पर किया जा रहा है तो निस्तारण हेतु समुचित सेप्टिक टैंक/सोकपिट की स्थापना सुनिश्चित करें।
5. आपको उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का प्रभावी संचालन तथा रखरखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हों।
9. ईंट भट्टा परिसर में उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें। परिसर के चारों ओर कम से कम 10 मीटर चौड़ी हरित पट्टिका का विकास किया

38/50

233

जाये।

10 आपकी व्यापार अभिलेखन, 1977 में अंकित विवरणों का पृथक्करण प्रस्तुत करें ...
से व्यापार विवरणी पेश्तर की जानकारी दी जावी है।

11 यह सक्षमित आदेश अधिकतम दिनांक / /12/2001 से अधिक प्रभावित नहीं ...
रहेगा है।

12 पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जिसने अधिसूचना सं ...
दिनांक 27.08.96, कार्यालय ज्ञाप संख्या डी.सी.पी / 14 / 13/97 दिनांक ...
दिनांक 41.2000 डी.सी.पी. दिनांक 10.11.2000 तथा अधिसूचना संख्या ...
दिनांक 5.10.00 द्वारा ईंट भट्टों के संबन्ध में जारी निर्देशों तथा उपबंधों का ...
सुनिश्चित किया जायेगा।

13 ईंट भट्टा क्षेत्र में भूमि की क्षेत्रफल हेतु खिन्न में कम से कम तीन साल खिलाई का ...
खिलकाम सुनिश्चित किया जाय।

14 ईंट निर्माण हेतु निष्कर्षण संबंधित पालन करेक्शन की पर्याप्त ऐसा प्राप्त कर लेना की ...
किया जाये।

15 ईंधन के रूप में पल्वराइजड कोयले (10 वि.मी. आकार) का प्रयोग सुनिश्चित किया जाय।

16 ईंट भट्टा संचालन हेतु सम्बन्धित विभागों तथा जिलाधिकारी कार्यालय से संबन्ध कार्य ...
जिला पंचायत से प्राप्त नवीनतम लाइसेन्स तथा व्यापार कर विभाग द्वारा ...

17 यह सक्षमित आदेश दिनांक 30.06.2002 तक मान्य है। सक्षमित आदेश पत्र की ...
प्रमाण पत्र अनुज्ञा पत्र/अनुमति की प्रतियां इस पत्र की प्राप्ति के दो माह के अन्दर प्रेषित ...
एक सेवा में प्रस्तुत करें।

18 सक्षमित अनुमोदन पाये जाने पर ही दिनांक ...
पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना में कहा ...
दिनांक 14 सितम्बर, 1999 में ईंट भट्टों को निष्कर्षण कोयला या लिग्नाईट आधारित वार्षिक ...
50 कि.मी. परिधि में होने की दशा में ईंट निर्माण में 25 प्रतिशत पल्वाई ऐश का प्रयोग ...
अनिवार्य है। इसका अनुपालन सुनिश्चित किया जाये।

19- ईंट भट्टे द्वारा इस कार्यालय को प्रस्तुत शपथ पत्र दिनांक- 22.12.2001 का ...
अनुपालन सुनिश्चित किया जाने संबंधित जानकारियों हेतु सूचित व्यवस्था की ...

इस सक्षमित आदेश में अंकित किसी सूचना अथवा सक्षमित शर्तों के तोड़े टूटे पर 50 पैसे दिनांक ...
जल (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, 1974 तथा इसके संशोधित 1978 एवं 1988 की ...
27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों पर पुनः विचार करने के लिए यह पुनः ...
यह परिवर्तन करने का अधिकार व शक्ति आरक्षित है।

हस्ताक्षर उपरोक्तानुसार

पदनाम

39/50

फैक्स
दूरभाष } 400910

उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड

जे–1, ज्ञानसरोवर कालोनी, रामघाट रोड
अलीगढ़–202 001

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश–प्रपत्र

संख्या 315/1/सहमति (जल) आदेश/2002/3 दिनांक 9.1.2002

विषय मैसर्स शिव ईंट भट्टा, ख0 नं0 140 ग्राम-पिछौली जनपद- मैनपुरी

जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 की धारा 25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

सन्दर्भ : आवेदन पत्र संख्या शून्य दिनांक 6.12.2001

जल राशि या सीवर में या भूमि पर बहिःस्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन प्राप्त करने के लिए उपयुक्त आवेदन पत्र के निर्देश में मै0 शिव ईंट भट्टा, मैनपुरी को उसके परिसर से निकलने वाले उसके घरेलू/ औद्योगिक बहिःस्राव के स्थानीय सरिता/ नदी/ कुयें में/ भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति वर्ष 2002 के मास दिसम्बर दिनांक 06 से 30.06.2002 अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 और इसके संशोधित अधिनियम। 1978 की धारा 27 (2) के अन्तर्गत वर्णित किसी/सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो लागू हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के लिए और उसकी ओर से

संलग्नक : अनुलग्नक (सहमति शर्तें)

क्षेत्रीय अधिकारी

40/50

42

e-mail:- rofirozabad@uppcb.com

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office, Uttar Pradesh Pollution Control Board
भवन सं0–3/5 बी, सेक्टर–3, सुहाग नगर, फिरोजाबाद।

संदर्भ संख्याः 153 / यूपीपीसीबी-130 /21, दिनांक 23 /06/2021.

सेवा में,
मै0 शिव ईंट भट्ठा,
गाटा सं0 140, चिंटौली, तहसील–मैनपुरी,
जनपद–मैनपुरी।

विषय–जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 (यथासंशोधित) की धारा 25/26 के अन्तर्गत सहमति जल आदेश पत्र दिनांक 24.12.2020 एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 21/22 के अन्तर्गत सहमति वायु आदेश पत्र दिनांक 24.12.2020 के सम्बन्ध में।

महोदय,

उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। आपके उद्योग को जारी सहमति (जल) आदेश संख्या 107994/UPPCB/Firozabad(LAB)/CTO/water/MAINPURI/2020 दिनांक 24.12.2020 एवं सहमति (वायु) आदेश संख्या 107993/UPPCB/Firozabad(LAB)/CTO/air/MAINPURI/2020 दिनांक 24.12.2020 के माध्यम से दिनांक 31.07.2021 तक निर्गत किया गया। सहमति जल आदेश पत्र एवं सहमति वायु आदेश पत्र की वैधता दिनांक 31.07.2024 तक बढ़ाते हुए संशोधित की जाती है। सहमति जल एवं सहमति वायु आदेश में उल्लिखित समस्त अन्य शर्तें यथावत् रहेंगी।

भवदीय

(मनोज कुमार)
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि– मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र0)

43

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
107994/UPPCB/Firozabad(LAB)/CTO/water/MA INPURI/2020

Dated : 24/12/2020

To ,

Shri MAMTA VERMA
M/s SHIV ENT BHATTA
Gata no. 140, Ghitauli, Tehsil- Mainpuri, Distt- Mainpuri-205001,MAINPURI,205001
MAINPURI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHIV ENT BHATTA

Reference Application No :9885411 **Dated :24/12/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHIV ENT BHATTA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 20/10/2020 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:01:40 +05'30'

REGIONAL OFFICER,
FIROZABAD

Enclosed : As above
(condition of consent):

Copy to: 1. CEO 4, U.P. POLLUTION CONTROL BOARD, LUCKNOW
2. Apar Mukhya Adhikari, Jila Panchyat
3. Asst. Comm., Commercial Tax Department
4. Dist. Mines Officer, Mining

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:01:50 +05'30'

REGIONAL OFFICER,
FIROZABAD

44

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHIV ENT BHATTA vide

Consent Order No. 9885411/ Water

Dated : 24/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICKS APPROX - 22000 INT/DAY.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge.KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L
5	Quantity of Discharge	1.0 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	ZERO

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

45

GENERAL CONDITION.

1. The industry shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
4. The Industry shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The Industry shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The industry shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery.Failing which consent would be deemed voidBrick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in season.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Your Industry is situated within Out of TTZ area. Industry will have to comply the orders of Hon'ble High Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will revoke if industry found in non compliance respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. The Industry shall have separate drainage system along with treatment facilities. No sewage effluent or storm water shall be mixed with industrial effluent. Industry shall also provide treatment facility (STP) for Sewage Treatment generated from manufacturing process.
3. Brick Kiln is established/operated Khasra No. 140, Ghitauli, Post-Sagoni, Tehsil-Mainpuri, District- Mainpuri.
4. The industry shall follow up their statements as mentioned in the Affidavit otherwise issued consent will be revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

46

UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 107993/UPPCB/Firozabad(LAB)/CTO/air/MAINPURI/2020 Dated : 24/12/2020

To ,

Shri MAMTA VERMA
M/s SHIV ENT BHATTA
Gata no. 140, Ghitauli, Tehsil- Mainpuri, Distt- Mainpuri-205001,MAINPURI,205001
MAINPURI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHIV ENT BHATTA

Reference Application No. 9885338 Dated : 24/12/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHIV ENT BHATTA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 20/10/2020 to 31/07/2021 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:04:21 +05'30'

REGIONAL OFFICER,
FIROZABAD

Enclosed : As above
(condition of consent):

Copy to: 1. CEO 4, U.P. POLLUTION CONTROL BOARD, LUCKNOW
2. Apar Mukhya Adhikari, Jila Panchyat
3. Asst. Comm., Commercial Tax Department
4. Dist. Mines Officer, Mining

Manoj Kumar Digitally signed by Manoj Kumar Date: 2020.12.24 19:04:34 +05'30'

REGIONAL OFFICER,
FIROZABAD

47

U.P. Pollution Control Board

Dated : 24/12/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICKS APPROX - 22000 INT/DAY.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	SETTLING CHAMBER	WOOD & COAL	1	Particulate Matter	As Per Norms
2	SETTLING CHAMBER	WOOD & COAL	1	Sulphur Dioxide	As Per Norms
3	SETTLING CHAMBER	WOOD & COAL	1	Oxides of Nitrogen	As Per Norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As Per Norms
2	2	Sulphur Dioxide	As Per Norms
3	3	Oxides of Nitrogen	As Per Norms
4	4	Quantity of Emission	As Per Norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

48

GENERAL CONDITION.

1. The industry shall apply for renewal of consent at least 2 months, before expiry of consent.
2. This consent is valid only for products and quantity mentioned above.
3. The industry shall encores the pollution control system or its parts after expiry of its expected life as define as manufacture so as to encore compliance of standards and safety of operation their of.
4. The applicant shall provide water pollution control system as per condition EP act 1986 and rule made their under from time to time environmental clearance.
5. The board reserved is rights to very all or any of the condition in the consent if due to technology improvement or otherwise such variation (Including the change of any control equipment, other whole or in part is necessary.
6. The applicant shall bring minimum 33% of available open land under green coverage/plantation. Brick Kiln shall ensure adequate plantation and green belt within the premises.
7. The industry shall achieved the national ambient air quality standards prescribed by govt. of India notification dated 16.11.2009 as amended and Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. The Applicant shall maintained good house keeping.
9. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery.Failing which consent would be deemed voidBrick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by Distt Level Environment impact Assessment Authority (DEIAA).
11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
12. Brick kiln shall provide permission to this office issued by ZilaPanchayat and Mining Department within three month from date of issue of this consent to operate.
13. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
14. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
15. Compliance report of this consent order must be sent to this office within two months.
16. Consent is granted subject to submission of analysis report of emission samples by the industry from board's lab/lab approved by board, within a period of one month viz-a-viz achievement standard.
17. Ash content should be used for low lying land filling in a scientific manner.
18. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in session.
19. The Brick Kiln shall submit required documents like that Environment Clearance certificate, Latest Balance Sheet which is certified by Chartered Accountant (C.A.) within one month.

SPECIFIC CONDITIONS-:

1. Your Industry is situated out of TTZ area. Industry will have to comply the orders of Hon'ble Supreme Court, Hon'blel-ligh Court, NGT, CPCB, MOEF and order/directions of government, State Board issued time to time. Otherwise this consent will revoke if industry found in non compliance respect of the consent conditions during the sudden inspection made by the Board's Officers.
2. Brick Kiln is established/operated Khasra No. 140, Ghitauli, Post-Sagoni, Tehsil-Mainpuri. District- Mainpuri.
3. The Industry shall have separate drainage system along with treatment facilities. No sewage effluent or storm water shall be mixed with industrial effluent. Industry shall also provide treatment facility (STP) for Sewage Treatment generated from manufacturing process.

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

Manoj Kumar
Digitally signed by Manoj Kumar
Date: 2020.12.24 19:04:47 +05'30'

REGIONAL OFFICER,
FIROZABAD

ZIC/74-15

Application No.- 312323240043

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Brick Kiln Certificate

This is to certify that *MAMTA VERMA* resident of- ETAWAH ROAD VILLAGE GHITOLI MAINPURI **GSTN - 09AAIPV2844H1ZA** is Proprietor/Partner of Brick kiln **SHIV ENT BHATTA** Located at District - **Mainpuri,** Tehsil - **Mainpuri,** Village - **Ghitoli,** Gata - **140** Number of Paya- **15,** Brick Kiln Type- **ZigZag** has submitted amount ₹ 224750 as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session **2023-2024** by challan number *AKD230376291* Dated - **16/11/2023**

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil.

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Mainpuri	Mainpuri	Sagauni	SUKHRANI	247, 637	0.4915
2	Mainpuri	Mainpuri	Ghitoli	SURENDRA SINGH	73,3,14 KHA	0.4140

Issuing Date : 16/11/2023

Valid Till : 30/09/2024

This Certificate has been Digitally issued. It has been Downloaded by the applicant from Departmental portal upmines.upsdc.gov.in. after depositing Regulating Fee. This Certificate does not require any Signature.It's validity can be checked from portal upmines.upsdc.gov.in.

CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Uttar PradeshTreasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: AKV230042100	Challan Date:30/11/2023
Assessment Year:2023-2024	Tax Period: ONETIME
Name of the Bank:	*State Bank of India*
Unique Id:	
Depositor Name:	SHIV ENT BHATTA
Depositor Address:	ETAWAH ROAD GHITAULI MAINPURI

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	44550.00
	Totals of the above heads	--	44550.00

A SUM OF Rs. 44550.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON *State Bank of India* HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->ROYALTY FEE FOR 20 PERCENT)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPADHMMQA2, Scroll Date:-01/12/2023

संलग्नक - (6) 20

महोदय,

अपके द्वारा दिये गये निर्देशों के क्रम में मेरारी मिल ईंट भट्ठा गाटा सं 140 ग्राम धिरौली में मधुरी ब्रीज्यां से आबादी की दूरी, बाग बगीचा की दूरी के सम्बन्ध में जैसा की मौके पर स्थलीय निरीक्षण किया गया निम्नवत है,

(1) निकटतम आबादी वाले ग्रामो की दूरी

पूरब - कटैयाहार भाग। ओरेष्ठ पश्चिम 1.600 Km

पश्चिम - जसवन्तपुर भाग। धिरौली 1.200 Km

उत्तर - सिंधुर भाग। ओरेष्ठ पश्चिम 1.500 Km

दक्षिण - धिरौली 0.875 Km

(2) निकटतम बगीचा - कोई नही

(3) निकटतम स्कूल - पूर्व मा० वि० जसवन्तपुर - 570 मी०

प्रा० वि० मधुपुरी - 640 मी०

सम्राट पृथ्वीराज चौहान महाविद्यालय धिरौली - 590 मी०

(4) निकटतम पेट्रोल पम्प की दूरी - जसवन्तपुर शिलिगा स्टेशन दूरी 1 Km

(5) निकटतम रानपागी / रेल हादसे - 315 मीटर

(6) निकटतम ईंट भट्ठा - यादव ब्रिक फील्ड दूरी - 450 मीटर

आपके सादर सेवा में प्रेषित है,

30.11.2022

18/5

Ziad 72-17

GROUND WATER DEPARTMENT
(Irrigation, Drainage & Flood, Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Certificate no. - 2400921

Form 3 (A)

[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water

(U/S 10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202401000209

Name of the Owner	MAMTA VERMA		
Company Name कंपनी का नाम	M S SHIV ENT BHATTA	Company Address कंपनी का पता	GHITOLI ,KARHAL ROAD , MAINPURI , UTTAR PRADESH, 2
Address of the Applicant	GHITOLI, KARHAL ROAD MAINPURI,		
Date of Submission	08/01/2024	Application No.	MNPR0124RCO0005
		Specimen Signature	

Location Particulars

District	Mainpuri		
Plot No./Khasra No.	140	Block	MAINPURI
Ward No./Holding No.		Municipality/Corporation	No
			Na

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	15/05/2023		
Type of Well	Tube Well/Boring		
Purpose of well	Commercial	Depth of the Well (in meter)	25.00
Strainer Position (For Tube Well)		Assembly Size(For Tube Well)	
Type of Pump Used	Submersible		
Operational Device	Electric Motor	H.P. of the Pump	3.00
Date of Energization (In Case of Electric Pump)		Rate of Withdrawal (m^3/hr.)	10.00
	14/07/2023		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

   Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

   - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
   - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
   - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

   - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
   - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
   - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
   - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
   - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
   - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
   - Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date :22/02/2024

Place:Mainpuri

This certificate is electronically generated and does not require digital signature

FARELABS
Science | Technology | Innovation

FARE LABS Private Limited
Unit - 1
L-17/3, DLF Phase-II, IFFCO Chowk,
M.G. Road, Gurugram - 122 002, Haryana, INDIA.
Tel. : +91-124-4223207-08, 4034205 | Cell : +91-9599221227
Email : farelabs@farelabs.com | Website : www.farelabs.co.in

TEST REPORT

Issued to :
M/S Shiv ENT Bhatta
Ghitoli Karhal Road Mainpuri
Uttar Pradesh, India

J.O. No. : ENV20240312-023-099
ULR Code : TC5503 24 3 00003342 F
Report Date : 18-03-2024
Sample Receipt Date : 12-03-2024
Account Manager : BD Team 1
Credit Manager : Gulab/Septesh

Customer Provided Information:#

Nature of the Sample	: Stack Emissions
Rated Capacity	: 22000 Bricks/Day
Type of Stack /Duct	: Metal
Stack Height from Ground Level (m)	: 7.3
Diameter of the Stack (m)	: 0.1
Type of Fuel used & its Consumption	: Wood & Coal

Laboratory Provided Information:

Date of Sampling	: 11-03-2024
Time of sampling	: 11:30 AM
Test Started On	: 12-03-2024
Test Completed On	: 18-02-2024
Purpose of Monitoring	: To Check Pollution Load
Name of the Emission Source Monitoring	: Furnace Stack
Sampling Method	: IS-11255 (P-7, P-3)& FL/SOP/ENV/D-02
Stack Identification	: Stack attached to Furnace
Normal Operating Schedule	: As per requirement
Sampling Duration (min)	: 38
Flue Gas Temperature °C	: 135.8
Ambient Air Temperature °C	: 22
Flue Gas Velocity (m/s)	: 8.42
Volumetric Flow Rate (Nm^3/h)	: 173.46

TC-5503

Analysis Report

S. No.	Parameters	Unit	Test Results	Specification as Per CPCB* (Maximum Allowable Limit)	Test Method
Chemical Analysis					
1	Carbon Dioxide	% by Vol.	12.78	NA	IS:13270
2	Carbon monoxide	mg/Nm^3	65.47	NA	FL/SOP/ENV-26
3	Non Methane Hydrocarbons (as C)	mg/Nm^3	8.95	NA	FL/SOP/GC-24
4	Oxides of Nitrogen (as NO_2)	mg/Nm^3	185.42	NA	IS:11255 (P-7)
5	Oxygen	% by Vol.	11.38	NA	IS:13270
6	Particulate matter	mg/Nm^3	238.74	250	IS:11255 (P-1)
7	Sulphur Dioxide	mg/Nm^3	18.27	NA	IS:11255 (P-2)

NA= Not Applicable; *CPCB= Central Pollution Control Board.

Reviewed By

Authorised Signatory
D. Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertains only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE Labs, the authenticity and genuineness of this report at report.confirmation@farelabs.com. FARE Labs is not responsible for any unconfirmed Test Report. If you have any complaint/feedback regarding the sample collection/assignment/test report, please send an email at feedback@farelabs.com and call at +91 9599221227.
If the details are received from Customer on its own responsibility, FARE Labs Pvt. Ltd. does not Confirm about it and hence does not take any responsibility whatsoever.

*****End of Report*****

ISO 9001:2015 ISO 14001:2015 ISO 45001:2018 ISO / IEC 27001:2013

उत्तर प्रदेश राजपत्र, 7 दिसम्बर, 1992 ई० (अग्रहायण 16, 1914 शक संवत्) [भाग

खण्ड–घ–पंचायती राज

28 सितम्बर, 1992 ई०

संख्या 1812/21–132(91–94)–स्वा०नि०अधि०–जिला परिषद, गाजीपुर द्वारा 30 या 40 क्षेत्र समिति एवं जिला परिषद अधिनियम, 1961 की धारा 232(2)(50) के अन्तर्गत गाजीपुर जनपद के ग्रामीण क्षेत्रों में बिजली ईंट–भट्ठा, टाइल, खपड़ा, चूना तथा सुर्खी, भट्ठों आदि को नियमित एवं नियन्त्रित करने के उद्देश्य से निम्नांकित उपविधियां बनाई, जिसकी पुष्टि आमुख, परगनाही मझरा, बारामती में की है । यह 30 या 40 क्षेत्र समिति एवं जिला परिषद् अधिनियम, 1961 की धारा 242(2) के प्रयोजनार्थ प्रकाशित किया जाता है । यह उपनियम गजट में प्रकाशित होने की तिथि से लागू समझी जायेगी । इस उपनियम के लागू होने के उपरान्त पूर्वतः विज्ञप्ति सं० 1069/21–24 (70–73) दिनांक 26 जनवरी, 1974, संख्या 2527, 21–332(73–76) दिनांक 3 मई, 1976, सं० 7508/ 1321–88(82–85) दिनांक 19 जून, 1984, विज्ञप्ति संख्या 120 21–291(85–88) दिनांक 31 अक्तूबर, 1988 द्वारा प्रकाशित उपनियमों का ईंट–भट्ठा से संबंधित अंश निरस्त समझा जायेगा :

उपविधि

1—कोई भी व्यक्ति, कम्पनी, पार्टनरशिप फर्म या अन्य संस्था राजकीय विभाग, राज्य सरकार द्वारा दिये गये ठेके के ठेकेदार या स्थानीय संस्थाएं आदि जनपद गाजीपुर के ग्रामीण क्षेत्रों में ईंट–भट्ठा, टाइल, खपड़ा, चूना व सुर्खी आदि बिना जिला परिषद् गाजीपुर से लाइसेंस प्राप्त किये न बनायेगा, न फुकेगा और न बनवायेगा और न फुंकवायेगा ।

2—इन उपविधियों के अन्तर्गत दिया जाने वाला अनुज्ञा–पत्र निम्नलिखित शर्तों पर दिया जायेगा—

(अ) आबादी, सार्वजनिक इमारत, अस्पताल विद्यालय ऐसी इमारतें अथवा स्थान जो ज्वलनशील पदार्थ एकत्र करने के प्रयोग में लाये जाते हैं, से ईंट भट्ठा, टाइल अथवा खपड़ा, चूना व सुर्खी 200 मी० की दूरी के अन्दर न बनाया या फूंका जायेगा न ही बनवाया या फुंकवाया जायेगा ।

(ब) सार्वजनिक सड़क तथा रेलवे के मार्ग से 50 मी० अन्य मार्गों से मध्य से 25 मी० के अन्तर्गत किसी भट्ठे का निर्माण नहीं किया जायेगा और न ईंट, टाइल, खपड़ा, चूना या सुर्खी आदि फूंका जायेगा और न ईंधन तथा गोबर आदि एकत्रित किया जायेगा और न इसके बनाने व निर्माण करने या फूंकने का प्रबन्ध किया जायेगा ।

(स) (1) आम के बाग से पूर्व एवं पश्चिम दिशा में ऐसे के भट्ठे की दूरी 1–5 किलोमी० व अन्य ओर दूरी पर्याप्त । उत्तर, दक्षिण दिशा में यह दूरी 0.5 कि०मी० से कम नहीं होना चाहिए ।

(स) (2) उपरोक्त निर्धारित दूरी केवल एक आम पेड़ी या फलदार बागों पर लागू होगी जिसका क्षेत्रफल आधे अथवा कई बागों का संयुक्त से कई एकड़ से कम न हो । आम के बागों तथा उनकी पौधवाटिकाओं (नर्सरी) में कोई अन्तर नहीं समझा जायेगा, जो एक दूसरे से जुड़े हों । मुख्य अधिकारी/अपर मुख्य अधिकारी अथवा उनके द्वारा अधिकृत जिला परिषद् के अन्य अधिकारी लाइसेंसिंग अधिकारी होंगे ।

3—इन उपविधियों के अन्तर्गत लाइसेंस की अवधि अक्टूबर 1 अक्टूबर से 30 सितम्बर तक होगी ।

4—इन उपनियमों के किसी प्रकार के उल्लंघन पर लाइसेंस अधिकारी को अनुज्ञा पत्र निरस्त करने, निलम्बित करने अथवा स्थगित करने का अधिकार होगा ।

5—लाइसेंसिंग अधिकारी के किसी आदेश के विरुद्ध 30 दिन के अन्दर अध्यक्ष, जिला परिषद् को अपील की जा सकती है, जिनका निर्णय अन्तिम एवं बाध्यकारी होगा ।

6—अनुज्ञा–पत्र में आवेदन निर्धारित रूप पत्र पर किया जायेगा, जो निर्धारित शुल्क जमा कर परिषद् कार्यालय से प्राप्त किया जायेगा । प्रत्येक मूल्य नये भट्ठे हेतु 10 रु० प्रति आवेदन पत्र तथा नवीनीकरण के लिए 5 रु० प्रति आवेदन पत्र होगा ।

7—अनुज्ञा–पत्र आवेदन–पत्र के साथ ईंट, टाइल, चूना आदि के बनाने या फुंकने के स्थल का राजस्व अभिलेख जो 6 माह से पूर्व का न हो प्रस्तुत करना होगा। यदि किसी दूसरे से स्थल लिया गया हो तो उसका रजिस्ट्रीकृत राजस्व विभाग द्वारा निर्धारित नियमों के अन्तर्गत कराकर प्रस्तुत करना होगा ।

42/50

शुल्क निम्नलिखित होगा :

(अ) चिमनी ईंट-भट्ठा — 2000.00 वार्षिक

(ब) बिना चिमनी के ईंट-भट्ठा अनुज्ञा-शुल्क-पत्र — 100.00 ,,

(स) टाइल्स अनुज्ञा-पत्र शुल्क — 500.00 ,,

(द) फूला या सुर्खी, इंजन की शक्ति द्वारा बनाने या फूंकने का अनुज्ञा-पत्र शुल्क — 500.00 वार्षिक

(य) फूला या सुर्खी बैल चक्की द्वारा बनाने या फूंकने काज अनुज्ञा-पत्र शुल्क — 100.00 ,,

9—ईंट-भट्ठा, फूला, सुर्खी, टाइल्स आदि बनाने के प्रारम्भिक कार्य करने के एक माह पूर्व आवेदन-पत्र कार्यालय जिला परिषद् गाजीपुर को दिया जायेगा। नवीनीकरण की दशा में यदि कार्य बराबर जारी रखना चाहते हैं तो पूर्व अनुज्ञा पत्र की तिथि के समाप्त होने के कम से कम 1 माह पूर्व आगामी वर्ष का अनुज्ञा पत्र प्राप्त करना आवश्यक होगा।

10—कोई कुम्हार, कारीगर आदि कोई ऐसी सूचना नहीं देगे जो असत्य हो या ऐसे व्यक्तियों से संबंधित कोई ऐसी सूचना जिनका अधीक्षण, अपर मुख्य अधिकारी, कार्य अधिकारी, कर अधिकारी, तथा जिला परिषद् का कोई अन्य कर्मचारी, जिसकी नियुक्ति इस कार्य के लिए की गई हो, मांगे तो देने से इंकार नहीं करेंगे।

11—भट्ठे की ईंटों पर बनाने का वर्ष तथा भट्ठा या फर्म का नाम उसका चिन्ह या ट्रेड मार्क अंकित करना अनिवार्य होगा।

12—ईंट-भट्ठा, सुर्खी खपड़ा टाइल्स मालिक यदि पदेन्नत अधिकारी के किसी आदेश का पालन न करे तो उसके विरुद्ध धारा 142 सी० आर० पी० सी० के अधीन कार्य जाहां जिला प्रशासन द्वारा की जायेगी।

13—1 अक्टूबर से 30 अक्टूबर तक अग्निकाण्ड करने पर 300.00 रु० का विशेष शुल्क देना पड़ेगा। उसके उपरान्त पालन न करने पर अग्रिम के विरुद्ध कानून की कार्यवाही की जायेगी।

14—ये अधिनियम गजट में प्रकाशन दिनांक से लागू होगी।

दण्ड

उत्तर प्रदेश क्षेत्र समिति एवं जिला परिषद् अधिनियम 1961 की धारा 240 के अधीन प्रदत्त अधिकारों का प्रयोग करते हुए जिला परिषद् यह निर्देश देती है कि जो व्यक्ति इन उप विधियों का उल्लंघन करता पाये जाने पर दण्डनीय होगा जो अधिक 250 रुपये तक हो सकता है यदि ऐसा उल्लंघन जारी रहे तो अतिरिक्त अर्थ दण्ड से दण्डित होगा जो प्रथम दोष सिद्धि के पश्चात् पूरे प्रत्येक दिन के लिए जिसके बारे में वह सिद्ध हो कि उसने अपराधी अपराध करना रहा है, 10 रुपया तक सम्भव अर्थ दण्ड हो सकेगा अथवा अर्थ दण्ड का भुगतान न किया जाये तो कारावास से दण्डित किया जायेगा जो तीन माह तक हो सकेगा।

दिनांक 28 सितम्बर 1992 ई०

संख्या 4518/21-168(91-94)-जिला० जिला० गाजीपुर, बलिया द्वारा उत्तर प्रदेश क्षेत्र समिति एवं जिला परिषद् अधिनियम, 1961 की धारा 238 (3) (ई०) के अन्तर्गत बलिया जनपद के ग्रामीण क्षेत्रों में चिमनी ईंट भट्ठा, टाइल्स, खपड़ा, फूला तथा सुर्खी भट्ठों आदि की निर्माण एवं नियन्त्रित करने के उद्देश से निम्नांकित उपविधियां बनाई, जिसकी पुष्टि अपर मुख्य, वाराणसी मण्डल, वाराणसी ने की है। इसे उत्तर प्रदेश क्षेत्र समिति एवं जिला परिषद् अधिनियम, 1961 की धारा 242 (2) के प्रयोजनार्थ प्रकाशित किया जाता है। यह उपनियम गजट में प्रकाशित होने की तिथि से लागू समझी जायेगी। इस उपनियम के लागू होने के उपरान्त विभिन्न संख्या 2823/21-171(49-52) दिनांक 28 मई, 1956 तथा संख्या 889/21-68 (88-91) दिनांक 3 अप्रैल 1989 द्वारा प्रकाशित उपनियमों का ईंट भट्ठा से सम्बन्धित अंश निरस्त समझा जायेगा।

43/50

Photo Gallery of M/s Dayal Brick and Tiles Village Nagariya, Post Dharau, District Mainpuri, U.P.

Photo-1: Stack monitoring facility at M/s Dayal Brick and Tiles

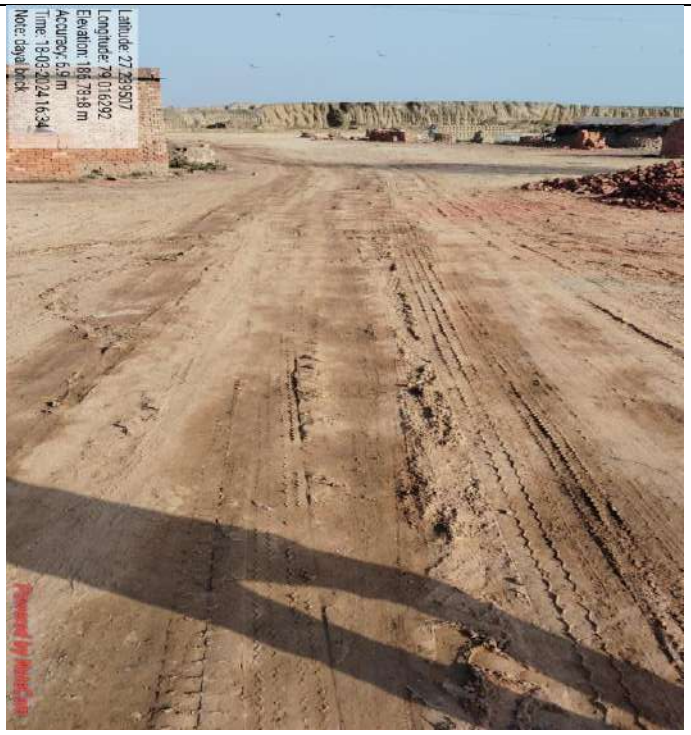

Photo-2: Unpaved internal roads within the premise of M/s Dayal Brick and Tiles

Photo-3: Plants at M/s Dayal Brick and Tiles

Photo-4: Tank for water sprinkling at M/s Dayal Brick and Tiles

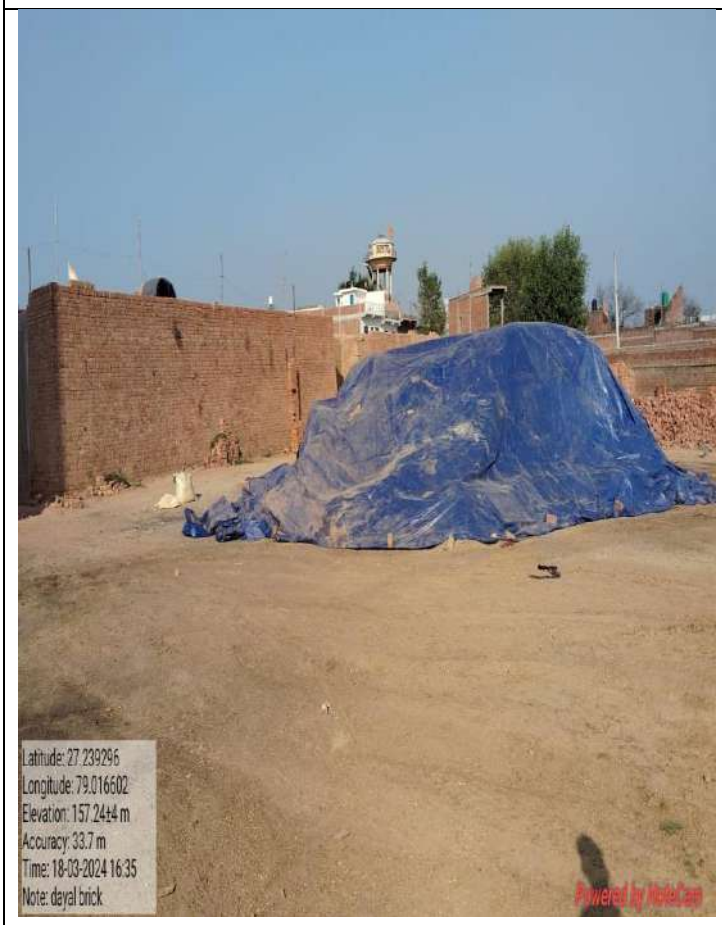

Photo-5: Fuel Storage at M/s Dayal Brick and Tiles

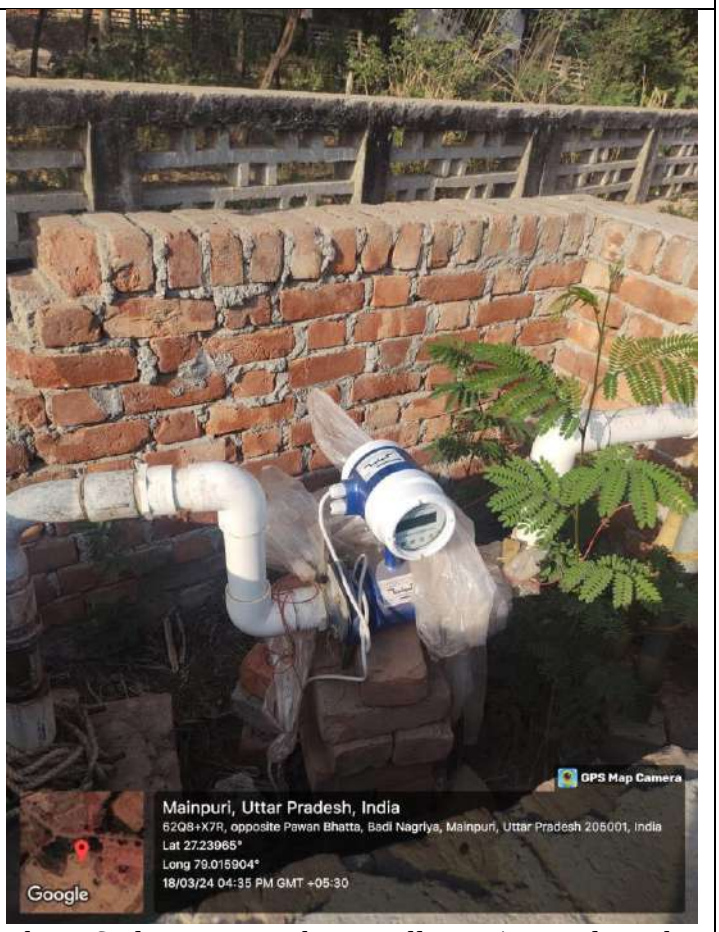

Photo-6:Flow meter at bore-well in M/s Dayal Brick and Tiles

Photo Gallery of M/s Govind Brick Works, Village Devamai, District Mainpuri, U.P.

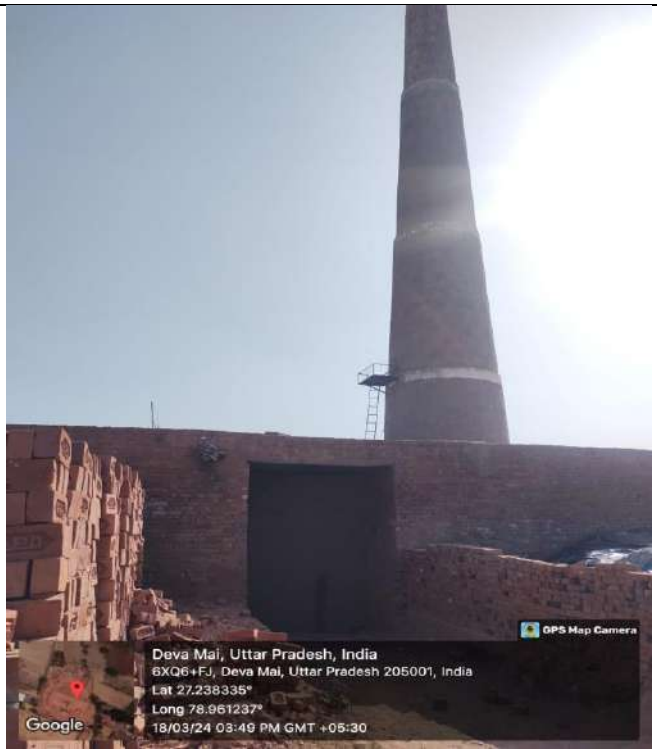

Photo-7: Stack monitoring facility at M/s Govind Brick Works

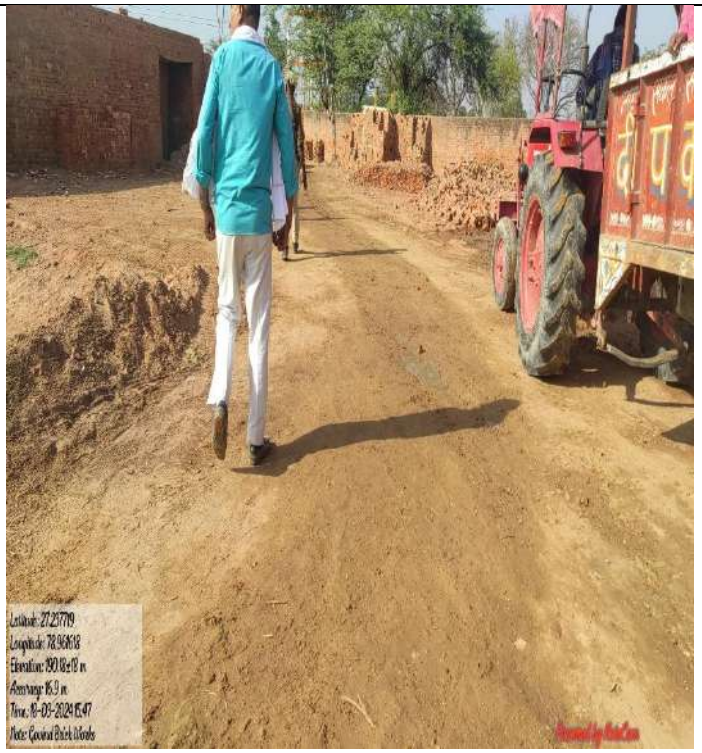

Photo-8: Unpaved internal roads within the premise of M/s Govind Brick Works

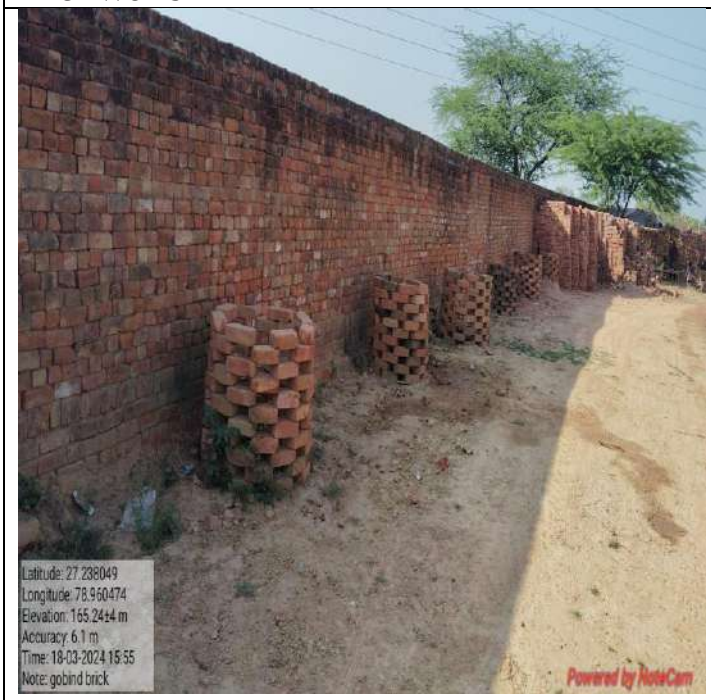

Photo-9: Plantation at M/s Govind Brick Works

Photo-10: Tank for water sprinkling at M/s Govind Brick Works

Photo-11: Fuel Storage at M/s Govind Brick Works

Photo-12: 8.95 Flow meter at bore-well in M/s Govind Brick Works

Photo Gallery of M/s Shiv Ent Bhatta, Village Ghitauli, District Mainpuri, U.P.

Photo-13: Stack monitoring facility at M/s Shiv Ent Bhatta

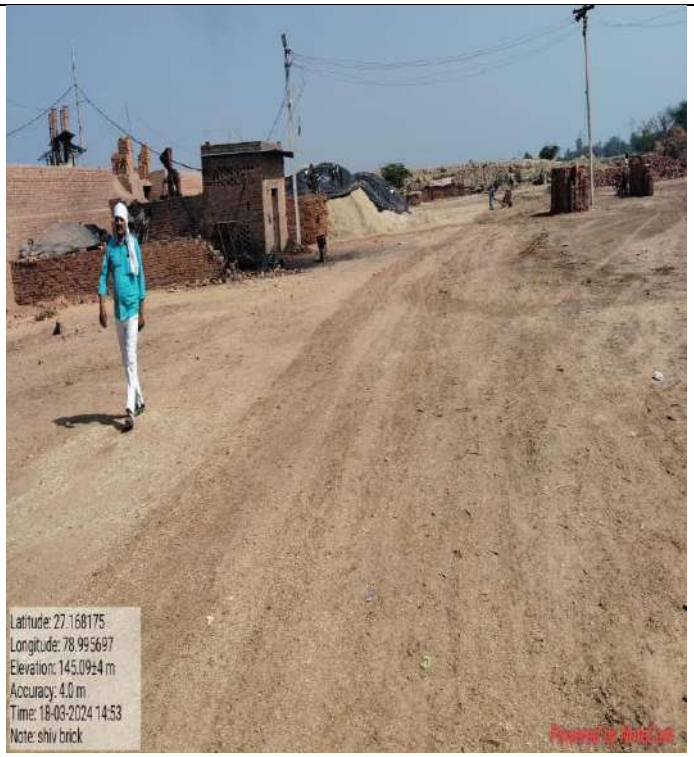

Photo-14: Unpaved internal roads within the premise of M/s Shiv Ent Bhatta

Photo-15: Plantation at M/s Shiv Ent Bhatta

Photo-16: Tank for water sprinkling at M/s Shiv Ent Bhatta

Photo-17: Fuel Storage at M/s Shiv Ent Bhatta

Photo-18: Flow meter at bore-well in M/s Shiv Ent Bhatta